DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)

MINUTES OF MEETING NO. 01/80 OF THE NORMS COMMITTEE-I DATED 20.05.2020 held on 17.06.2020

Meeting No. 01/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 (originally scheduled for 20.05.2020) held on 17.06.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K.S. Sodhi, Asst. Director	MSME
2	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Shri K.V. Tirumala, Deputy DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 23/80 dated 13.03.2020 and Meeting 24/80 dated 25.03.2020 were circulated on 20.05.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 08.06.2020.

MEETING NUMBER: 1/80-ALC2/2020 **MEETING DATE:** 20.05.2020

1	**Case No.:70/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/29/2020-IPHW-MeitY dated 27.05.2020 as under: 1. Quantity of import items at Sl. No. 1 to 5, 13, 14, 22, 26, 29, 30, 37 & 51 may be allowed on net to net basis with accountability clause. 2. Quantity of import items at Sl. No. 6 to 12, 15 to 21, 23 to 25, 27, 28, 31 to 36 & 46 to 50 may be allowed on net to net basis with nil wastage. 3. Quantity of import items at Sl. No. 38 to 45 are spares and may be allowed as per DGFT's Spares Policy on net to net basis with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

2	**Case No.:366/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00708/AM19/	RLA File :07/24/040/00106/AM16/	Lic.No/Date:0710108605 13.08.2015	
	Decision: The Committee considered the case as per the agenda and noted that the softcopy of the application has been on 19.05.2020. Hence, the Committee decided to forward the firm's representation to **MSME**. Case is deferred.			

3	**Case No.:30/1/80-ALC2/2019**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00778/AM19/	RLA File :07/24/040/00109/AM16/	Lic.No/Date:0710108606 13.08.2015	
	Decision: The Committee considered the case as per the agenda and noted that the softcopy of the application has been on 19.05.2020. Hence, the Committee decided to forward the firm's representation to **MSME**. Case is deferred.			

4	**Case No.: 363/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LTD	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that DHI vide email dated 17.06.2020 informed that the firm's reply against deficiency letter dated 18.11.2019 is incomplete as the firm has given only the statement of wastage without calculations correlating the same with dimensional drawing. Therefore, the Committee decided to ask again form the firm to furnish the following information as per comments of DHI: 1. To provide calculations correlating with dimensional drawing. 2. To provide details of AA number of similar export product. Case is deferred.			

5	**Case No.:364/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that DHI vide email dated 17.06.2020 informed that the firm's reply against deficiency letter dated 18.11.2019 is incomplete as the firm has given only the statement of wastage without calculations correlating the same with dimensional drawing. Therefore, the Committee decided to ask again form the firm to furnish the following information as per comments of DHI: 1. To provide calculations correlating with dimensional drawing. 2. To provide details of AA number of similar export product. Case is deferred.			

6	**Case No.:215/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00557/AM19/	RLA File :07/24/040/00201/AM17/	Lic.No/Date:0710110568 25.10.2016	
	Decision: The Committee considered the case as per the agenda and noted that the softcopy of the application has been on 19.05.2020. Hence, the Committee decided to forward the firm's representation to **MSME**. Case is deferred.			

7	**Case No.:222/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00564/AM19/	RLA File :07/24/040/00204/AM17/	Lic.No/Date:0710110569 25.10.2016	
	Decision: The Committee considered the case as per the agenda and noted that the softcopy of the application has been on 19.05.2020. Hence, the Committee decided to forward the firm's representation to **MSME**. Case is deferred.			

8	**Case No.:380/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00722/AM19/	RLA File :07/24/040/00302/AM17/	Lic.No/Date:0710110914 05.01.2017	
	Decision: The Committee considered the case as per the agenda and noted that the softcopy of the application has been on 19.05.2020. Hence, the Committee decided to forward the firm's representation to **MSME**. Case is deferred.			

9	**Case No.:402/15/80-ALC2/2018**	Party Name: SHIV HYDROMET	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	PH
	Decision: The Committee considered the case as per agenda and noted that earlier the firm was called for personal hearing as per decision taken in M. No. 19/80 dated 15.01.2020. However, the firm vide email dated 09.03.2020 requested for more time to appear for **personal hearing**. Further, the Committee also noted that the firm could not be called for personal hearing due to spread of Covid-19 and ongoing lockdown. Therefore, the Committee decided to allow the firm for personal hearing via video conferencing in the forthcoming NC meeting. Case is deferred.			

10	**Case No.: 1/11/80-ALC2/2018**	Party Name: DIAMOND METAL SCREENS (P) LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to send a **reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

11	**Case No.:223/15/80-ALC2/2018**	Party Name: ZEECO INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00565/AM19/	RLA File :03/95/040/00271/AM18/	Lic.No/Date:0310814297 28.06.2017	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

12	**Case No.:107/15/80-ALC2/2018**	Party Name: SEKO BEC PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00449/AM19/	RLA File :09/24/040/00134/AM18/	Lic.No/Date:0910065311 28.07.2017	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84304110	Boaring Machinery For Earth. (Consisting of sinotruk 6 x 6 truck chassis, details as per invoice no. NTD170412INS dt. 12.04.2014 except Consumable and Spare parts.)	1.000 Set	87060050	Sinotruk 6 x 6 Truck Chassis	Net to net basis with accountability clause as per FTP

	Note: Export Product would have the same trucks which are imported under the authorisation. RA concerned may take further necessary action as per the decision of NC.

13	**Case No.:18/19/80-ALC2/2017**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/193/2019-TSW dated 16.06.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

14	**Case No.:20/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 17.02.2020 followed by a reminder on 26.05.2020. However, the representative of MSME informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

15	**Case No.:23/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 17.02.2020 followed by a reminder on 26.05.2020. However, the representative of MSME informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

16	**Case No.:21/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 17.02.2020 followed by a reminder on 26.05.2020. However, the representative of MSME informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

17	**Case No.:22/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 17.02.2020 followed by a reminder on 26.05.2020. However, the representative of MSME informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

18	**Case No.:126/15/80-ALC2/2018**	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of **DPIIT** vide U. O. No.: P-47011/328/2018-TSW dated 05.05.2020: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. **i.e. weight of "Nut" and weight of Stainless Steel strip in the Stainless steel clamping strip (Export item)** 2. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at including the net weight of components to be manufactured out of the imported material (SS Sheet/Coil/Strip), wastage claimed at each stage of manufactured with complete justification and supported by documentary evidence/drawing etc. Case is deferred.			

19	**Case No.:20/1/80-ALC2/2019**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/12/2020-IPHW-MeitY dated 20.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

20	**Case No.:10/1/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 12.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send a **reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

21	**Case No.:397/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that DHI vide email dated 17.06.2020 informed that the firm's reply against deficiency letter dated 18.11.2019 is incomplete as the firm has given only the statement of wastage without calculations correlating the same with dimensional drawing. Therefore, the Committee decided to ask again form the firm to furnish the following information as per comments of DHI: 1. To provide calculations correlating with dimensional drawing. 2. To provide details of AA number of similar export product. Case is deferred.			

22	**Case No.:133/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00475/AM19/	RLA File :09/24/040/00058/AM19/	Lic.No/Date:0910066357 20.06.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that DHI vide email dated 17.06.2020 informed that the firm's reply against deficiency letter dated 20.05.2020 is incomplete as the firm has not given the calculation in its reply. Therefore, the Committee decided to ask again form the firm to furnish the following information as per comments of DHI: 1. To submit calculation of requirement supported by Engineering Drawing with relevant dimensions highlighted. Case is deferred.			

23	**Case No.:165/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00507/AM19/	RLA File :09/24/040/00139/AM19/	Lic.No/Date:0910066427 06.07.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that **DHI** vide email dated 17.06.2020 informed that the firm's reply against deficiency letter dated 20.05.2020 is incomplete as the firm has not given the calculation in its reply. Therefore, the Committee decided to ask again form the firm to furnish the following information as per comments of **DHI**: 1. To submit calculation of requirement supported by Engineering Drawing with relevant dimensions highlighted. Case is deferred.			

24	**Case No.:166/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	PH
	Decision: The Committee considered the case as per agenda and noted that as per decision taken in M. No. 23/80 dated 13.03.2020, the firm could not be called for personal hearing due to spread of Covid-19 and ongoing lockdown. Therefore, the Committee decided to allow the firm for personal hearing via video conferencing in the forthcoming NC meeting. Case is deferred.			

25	**Case No.:179/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 11.02.2020 followed by a reminder on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

26	**Case No.: 34/1/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/193/2019-TSW dated 16.06.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

27	**Case No.:183/15/80-ALC2/2018**	Party Name: M M R MINING EQUIPMENTS	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00525/AM19/	RLA File :09/24/040/00242/AM19/	Lic.No/Date:0910066589 24.08.2018	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84304110	Truck Mounted Dth Drilling Rig, Model Mmr 1500 Mounted On Sinotruk Howo 6x4 Truck	1.000 Number	87060042	Sinotruk Howo 6x4 Cargo Truck Chassis (Left Hand Drive) (Imported For Mounting Drill Rig On The Truck And For Further Export)	Net to net basis with accountability clause as per FTP

Note: Export Product would have the same trucks which are imported under the authorisation.

RA concerned may take further necessary action as per the decision of NC.

28	**Case No.:23/11/80-ALC2/2018**	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	PH

Decision: The Committee considered the case as per agenda and noted that as per decision taken in M. No. 21/80 dated 18.02.2020, the firm could not be called for **personal hearing** due to spread of Covid-19 and ongoing lockdown. Therefore, the Committee decided to allow the firm for personal hearing via video conferencing in the forthcoming NC meeting.

Case is deferred.

29	**Case No.:28/11/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 13.02.2020 followed by a reminder on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder to the firm** for furnishing the requisite information within 15 days.

Case is deferred.

30	**Case No.:9/1/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 13.02.2020 followed by a reminder on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder to the firm** for furnishing the requisite information within 15 days.

Case is deferred.

31	**Case No.:201/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020 followed by a reminder on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

32	**Case No.:57/11/80-ALC2/2018**	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of the representative of MSME: 1. Quality and quantity of steel that has been imported and its net content in the export product. 2. Excel sheet of the calculation. Case is deferred.			

33	**Case No.:82/11/80-ALC2/2018**	Party Name: ANSTECH	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 08.07.2019 followed by reminders on 25.09.2019, 18.10.2019, 08.01.2020, 03.02.2020 & 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

34	**Case No.:253/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	
	Decision: The Committee considered the case as per the agenda and noted the comments of DHI wherein DHI stated that the firm has requested to club two AAs, i.e. AA No. 0910066870 and 0910065863 as they have imported items under two licenses for the same/single export item to manufacture. Hence, DHI has requested to provide final list of export & import items, to examine the case. Therefore, the Committee decided to request RA to examine two licenses that have been issued to the firm for one/single export item and submit a report. The firm is directed to provide complete list of license wise import and export items. Case is deferred.			

35	**Case No.:259/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020 followed by a reminder on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

36	**Case No.:270/15/80-ALC2/2018**	Party Name: VEM TECHNOLOGIES PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00612/AM19/	RLA File :09/24/040/00428/AM19/	Lic.No/Date:0910066924 29.11.2018	
	Decision: The Committee considered the case as per the agenda and noted that DPIIT vide U. O. No.: P-47011/326/2018-TSW dated 28.04.2020 informed that the case does not pertains to it. Therefore, the Committee decided to refer the case to **Consultant (SKB)** for examination & comments. Case is deferred.			

37

Case No.:17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
87089900	CAM-0000-1452 LH CAM-0000-1756 RH CAM-0000-1339 LH CAM-0000-1488 RH	143260 Number	72269230	ITLA BONAITI S.R.L. SPEC: UNI EN10132-4 Material Grade: SAE4130 Material Description: 25CRMO4KE 120 X4 Coil And 25CRMO4KE 98 X 4 COIL	**6720 Kgs** (4365 Kg for 120mm width + 2355 Kg for 98mm width) inclusive of 103% wastage after affecting 1/3rd recovery from scrap.

Note:

1. **Per unit weight of CAM 1452 is 26 Gram. (Quantity in EP is 41955 nos.)**
2. **Per unit weight of CAM 1756 is 26 Gram. (Quantity in EP is 41955 nos.)**
3. **Per unit weight of CAM 1339 is 19 Gram. (Quantity in EP is 29675 nos.)**
4. **Per unit weight of CAM 1488 is 19 Gram. (Quantity in EP is 29675 nos.)**
5. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

38	**Case No.:274/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/11/2020-IPHW-MeitY dated 19.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

39	**Case No.:293/15/80-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/10/2020-IPHW-MeitY dated 19.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

40	**Case No.:298/15/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was forwarded to **DHI** on 09.06.2020 for examination of the case. However, DHI vide email dated 17.06.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

41	**Case No.:23/1/80-ALC2/2019**	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. Nos. 12, 13, 30, 44 to 46, 59 to 62, 64, 67 & 68 may be allowed on **net to net basis**. 2. The rest of the import items may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

42	**Case No.: 42/1/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Pending with Tech-3

Decision: The Committee considered the case as per the agenda and noted that the firm's reply along with physical file was again sent to **Consultant (Tech-3)** on 11.03.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind **Consultant (Tech-3)** for expediting the comments.

Case is deferred.

43	**Case No.: 18/5/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on **repeat basis** as approved for **AA No.** 0710114051 dated 25.10.2018 in M. No. 16/80 dated 04.12.2019 as per written comments of **DHI** as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	P/N: 4306963 - Yoke, Release Roller (Child Part of Assembly, Yoke Roller - A-8133)	11590 Number	1	73259999	Casting, Yoke, clutch Release D7003 Ductile Iron	Net to net basis
2	87089900	P/N: 4306964 - Ring, Snap (Child Part of Assembly, Yoke Roller - A-8133)	23180 Number	2	73182990	Stainless Steel 302 Stainless Steel	As per GN-4
3	87089900	P/N: 4306957 - Ring, Quad (Child Part of Assembly, Yoke Roller - A-8133)	46360 Number	3	74152100	SAE J200MHK 710Z1Z2	As per GN-4
4	87089900	P/N: 4306955 - Bushing (Child Part of Assembly, Yoke Roller - A-8133)	23180 Number	4	84822011	Steel Backed, Lead Free Broz, Zic or Molbdenum Sulfied and P.T.F.E	Deleted
5	87089900	P/N:4306965-Pin, Yoke (Child Part of Assembly, Yoke Roller - A-8133)	23180 Number	5	72210019	Stainless Steel 440C Stainless Steel	Deleted
6	87089900	P/N: 4306954- Roller, Yoke (Child Part of Assembly, Yoke Roller - A-8133)	23180 Number	6	72286012	Alloy steel SAE 8620 SAE 8620	Deleted

Note: Import items at Sl. No. 4, 5 & 6 may be deleted as these items have been procured from indigenous source.

RA concerned may take further necessary action as per the decision of NC.

44	**Case No.:5/2/80-ALC2/2019**	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020 followed by a reminder on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

45	**Case No.:3/3/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that DHI vide email dated 17.06.2020 informed that the firm's reply against deficiency letter dated 05.07.2019 is incomplete as they have only submitted the statement of wastage without giving calculations. It has sought nil wastage while manufacturing from steel strips, which is not possible. Therefore, the Committee decided to ask again form the firm to furnish the following information as per comments of **DHI**: 1. To submit calculation of raw material supported by dimensional engineering drawing with relevant dimensions highlighted. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case is deferred.			

46	**Case No.: 4/3/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020 followed by a reminder on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

47	**Case No.:8/3/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that **DHI** vide email dated 17.06.2020 informed that the firm's reply dated 11.03.2020 is incomplete. Therefore, the Committee decided to ask again form the firm to furnish the following information as per comments of DHI: 1. To submit Annexure-2. Case is deferred.			

48	**Case No.:1/5/80-ALC2/2019**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **a reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

49	**Case No.:13/5/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to send **a reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

50	**Case No.:1/7/80-ALC2/2019**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **a reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

51	**Case No.:2/7/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **a reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

52	**Case No.:3/7/80-ALC2/2019**	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020 followed by a reminder on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

53	**Case No.:4/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 06.03.2020. However, no reply has been received yet. Hence, the Committee decided to **final reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

54	**Case No.:10/7/80-ALC2/2019**	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 08.08.2019 followed by reminders on 11.11.2019, 08.01.2020, 03.02.2020 & 26.02.2020. However, no information has been received so far. Therefore, the Committee decided to **remind** again **RA, Pune** & the firm for submitting the complete set of application. Case is deferred.			

55	**Case No.: 11/7/80-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** vide U. O. No.: W-21/17/2020-IPHW-MeitY dated 30.03.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

56	**Case No.:12/7/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to send **a reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

57	**Case No.: 13/7/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of import items at Sl. No. 123 to 132, 228 to 233 & 244 to 247 may be allowed @ 1.01 Meters/Meter of export product. 2. Quantity of **relevant** import item at Sl. No. 210 may be allowed @ 1.04 Meters/Meter of export product. 3. Quantity of rest of the import items may be allowed **as per GN-4**. RA concerned may take further necessary action as per the decision of NC.			

58	**Case No.: 15/7/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 28.05.2020 for examination of the case. However, DHI vide email dated 17.06.2020 requested again to send a copy of application. Therefore, the Committee decided to send again a copy of application to DHI for examination of the case. Case is deferred.			

59	**Case No.:43/11/80-ALC2/2019**	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Withdrawn**
	HQ File :01/80/050/00169/AM20/	RLA File :32/21/040/00061/AM20/	Lic.No/Date:3210079031 19.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 23/80 dated 13.03.2020 due to non-submission of reply of deficiency letter. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

60	**Case No.: 3/9/80-ALC2/2019**	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 18.10.2019 followed by reminders on 08.01.2020, 03.02.2020 & 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

61	**Case No.:4/9/80-ALC2/2019**	Party Name: RATNAMANI METALS AND TUBES LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 21.05.2020 for examination of the case. However, in the meeting, Consultant (Tech-3) requested also to send again, a copy of application, to him. Therefore, the Committee decided to send a copy of application to **Consultant (Tech-3).** Case is deferred.			

62	**Case No.:12/9/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms (EP wise)
1	87089200	Silencers (mufflers) and exhaust pipes; parts thereof - Part Name: Bracket Stiffner Rear, Part No. 16.08.208.50.0100C (19795.620 KGS = 35036 Nos.)	35036 Number	72193290	Stainless Steel Coil UNS S43932 1.4509 439 TI1 4.0X1500 MM	22566 kgs inclusive of 14% wastage after 1/3rd recovery
2	87089200	Silencers (mufflers) and exhaust pipes; parts thereof - Part Name: Bracket Stiffner Front, Part No. 16.08.208.50.0060E (17435.890 KGS = 25641 Nos.)	25641 Number			21271 kgs inclusive of 22% wastage after 1/3rd recovery
3	87089200	Silencers (mufflers) and exhaust pipes; parts thereof - Part Name: Inlet Pipe Re-inforcement, Part No. 16.08.208.33.1010H (11645.900 KGS = 15738 Nos.)	15738 Number			19879 kgs inclusive of 70.7% wastage after 1/3rd recovery

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

63	**Case No.:41/11/80-ALC2/2019**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00167/AM20/	RLA File :03/95/040/00459/AM20/	Lic.No/Date:0310830770 02.08.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 21.05.2020. However, no reply has been received yet. Therefore, the Committee decided to send **a reminder to the firm** for furnishing the requisite information within 15 days.

Case is deferred.

64	**Case No.:45/11/80-ALC2/2004**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to send **a reminder to the firm** for furnishing the requisite information within 15 days. Case is deferred.			

65	**Case No.:46/11/80-ALC2/2004**	Party Name: L & T -MHPS BOILERS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** for examination of the case on 19.12.2019 followed by reminders on 06.03.2020 & 26.05.2020. However, DHI vide email dated 17.06.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

66	**Case No.:1/13/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	
	Decision: The Committee considered the case as per agenda and noted that **Tech 1** is examining similar case of the firm vide AA no. 0310834951 dt. 20.02.2020 and a deficiency letter has been communicated by **Tech 1** in the matter. Therefore, the Committee decided to transfer this case also to Tech 1 from **MSME** and directed the firm to provide consolidated reply to the deficiency raised in the matter vide AA no. 0310834951 dt 20.02.2020. Case is deferred.			

67	**Case No.: 2/13/80-ALC2/2019**	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 17.12.2019 followed by reminders on 13.02.2020 & 21.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

68	**Case No.:3/13/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00188/AM20/	RLA File :05/23/040/00266/AM20/	Lic.No/Date:0510412058 09.10.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

69	**Case No.:4/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 20.05.2020 for examination of the case. However, **DHI** vide email dated 17.06.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

70	**Case No.:5/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 11.02.2020. However, the firm vide letter dated 11.03.2020 informed that the Project Engineering & Detail Design is in progress and is expected to complete by 30th June 2020. Hence, they requested for extension of time till 30th June 2020 to furnish the requisite information. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			

71	**Case No.: 6/13/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	PH
	Decision: The Committee considered the case as per agenda and noted that as per decision taken in M. No. 21/80 dated 18.02.2020, the firm could not be called for personal hearing due to spread of Covid-19 and ongoing lockdown. Therefore, the Committee decided to allow the firm for personal hearing via video conferencing in the forthcoming NC meeting. Case is deferred.			

72	**Case No.: 7/13/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of **DPIIT** vide U. O. No.: P-47011/98/2019-TSW dated 29.04.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Weight of Steel, which requires imported welding material, giving break-up of, i. Steel Plates/Sheets upto 30 mm thicknesses. ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness. iii. Steel Plates/Sheets more than 70 mm thickness. iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc. 6. Quantities of import items at Sl. No. 4 & 5 in Nos. also in addition to their weight. 7. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 9 to 11) supported by overlay areas and thickness. Case is deferred.			

73	**Case No.:8/13/80-ALC2/2019**	Party Name: AZAD ENGINEERING PVT LTD	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 17.12.2019 followed by reminders on 17.02.2020 & 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

74	**Case No.: 9/13/80-ALC2/2019**	Party Name: GENESIS PACKAGING PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00194/AM20	RLA File :07/24/040/00152/AM20/	Lic.No/Date:0710115559 14.10.2019	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
83099090	Lid (Net Content of Import Item = 40228 Kgs)	1312500 Number	72193590	Cold Rolled Stainless Steel Sheet, Slit Edge, 430 Ba Gold With Black / White PVC On Main Side 0.30 mm X 820 Mm X 1055mm	50081 Kgs inclusive of 24.50 % wastage after 1/3rd recovery from scrap

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

75	**Case No.:10/13/80-ALC2/2019**	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00195/AM20/	RLA File :05/23/040/00279/AM20/	Lic.No/Date:0510412119 15.10.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 26.05.2020. However, no reply has been received yet. Therefore, the Committee decided to send **a reminder to the firm** for furnishing the requisite information within 15 days.

Case is deferred.

76	**Case No.:11/13/80-ALC2/2019**	Party Name: GLOVIS INDIA (P) LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00196/AM20/	RLA File :04/24/040/00111/AM20/	Lic.No/Date:0410166162 15.10.2019	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **MSME** as under:

1. Quantity of **relevant** import item at Sl. No. 1 may be allowed upto 2% of FoB value.
2. Quantity of **relevant** import items at Sl. No. 9 & 10 may be allowed @ 1.03 Meters/Meter of export product.
3. Quantity of rest of the import items may be allowed **as per GN-4**.

RA concerned may take further necessary action as per the decision of NC.

77	**Case No.: 2/15/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00210/AM20	RLA File :31/83/040/00099/AM20	Lic.No/Date:3110067586 05.11.2019	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **Consultant (Tech-3)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equipment, *Carr/Tube, 3.12FRACTAL Flex , 6/60, 20KSI, 1 FT Part No-102698725 (Export Product Net weight 1) Mech Tubing = 30643 *7.76 = 237790 Kgs & 2) Protector Female 3.12 ISGS = 30643 *0.0990 Kgs*2 = 6067.314 Kgs)	30643 Number	1	73043119	Mech Tubing 3.125 OD X 0 .313 Wall, 135KSI Yield 101395796 (Qty 61,913.30 FT)	261570 Kgs including 10% wastage
			2	39269099	Protector, Female, 3.12 ISGS 101387417 (Qty 6067.31 KG)	As per GN-4

Note: Type & grade of tubing will be same as used in export product.

RA concerned may take further necessary action as per the decision of NC.

78	**Case No.: 1/17/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	Pending with RA/Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, New Delhi & the firm** for submitting the complete set of application.

Case is deferred.

79	**Case No.:2/17/80-ALC2/2019**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00234/AM20/	RLA File :03/95/040/00827/AM20/	Lic.No/Date:0310833126 02.12.2019	Pending with RA/Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application.

Case is deferred.

80	**Case No.:3/17/80-ALC2/2019**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00235/AM20/	RLA File :03/95/040/00828/AM20/	Lic.No/Date:0310833143 02.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

81	**Case No.:5/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 03.02.2020 followed by a reminder on 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

82	**Case No.:9/17/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00241/AM20/	RLA File :34/24/040/00270/AM20/	Lic.No/Date:3410045677 03.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

83	**Case No.:10/17/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00242/AM20/	RLA File :34/24/040/00271/AM20/	Lic.No/Date:3410045679 03.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 15.01.2020 followed by a reminder on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

84	**Case No.:11/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PVT LTD	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 03.02.2020 followed by a reminder on 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

85	**Case No.:12/17/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of **DHI:** 1. To provide detailed justification along with working calculation supported by dimensional drawing for operations with high wastage such as Trimming, Notching, Blanking, Piercing etc. and complete item descriptions. Case is deferred.			

86	**Case No.:13/17/80-ALC2/2019**	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of **DPIIT** vide U. O. No.: P-47011/72/2020-TSW dated 28.04.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

87	**Case No.:1/19/80-ALC2/2019**	Party Name: BAUMER TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00266/AM20/	RLA File :52/24/040/00051/AM20/	Lic.No/Date:5210043275 23.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3):** 1. Drawing of each export product with all dimensions & corresponding blank with size & weight. Case is deferred.			

88	**Case No.:2/19/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00267/AM20/	RLA File :09/24/040/00474/AM20/	Lic.No/Date:0910068302 24.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 14.02.2020 followed by a reminder on 26.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

89	**Case No.:4/19/80-ALC2/2019**	Party Name: CRYOGAS EQUIPMENT PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00269/AM20/	RLA File :34/24/040/00287/AM20/	Lic.No/Date:3410045738 24.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of **DPIIT** vide U. O. No.: P-47011/70/2020-TSW dated 22.04.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

90	**Case No.:9/19/80-ALC2/2019**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 24.02.2020 for examination of the case. DHI vide email dated 17.06.2020 informed that the firm in its letter dated 07.02.2020 has claimed that import items are components but from the description of items, it appears that there is machining activity involved. However, keeping in view of DHI comments, the matter was discussed in the meeting and the Committee decided to ask from the firm to furnish the following information as per advice of **Consultant (Tech-3):** 1. Detailed drawing of import & export items. 2. Weight of each import & export items. 3. Manufacturing processes with stage-wise wastage with justification. Case is deferred.			

91	**Case No.: 8/19/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00273/AM20	RLA File :02/24/040/00148/AM20	Lic.No/Date:0210209647 30.12.2019	
	Decision: The Committee considered the case as per agenda and noted that **DPIIT** informed vide U. O. No.: P-47011/25/2020-TSW dated 17.06.2020 that the case does not pertain to it. Therefore, the Committee decided to refer the case to **Consultant (SKB)** for examination & comments. Case is deferred.			

92	**Case No.:10/19/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	
	Decision: The Committee considered the case as per agenda and noted that the deficiency letter is being sent to the firm as raised by **DPIIT** in M. No. 23/80 dated 13.03.2020. Case is deferred.			

93	**Case No.: 11/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PVT LTD	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00276/AM20	RLA File :09/24/040/00489/AM20	Lic.No/Date:0910068312 31.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 03.02.2020 followed by a reminder on 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

94	**Case No.:12/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PVT LTD	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00277/AM20/	RLA File :09/24/040/00490/AM20/	Lic.No/Date:0910068313 31.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 03.02.2020 followed by a reminder on 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

95	**Case No.:13/19/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00278/AM20/	RLA File :31/83/040/00128/AM20/	Lic.No/Date:3110067645 31.12.2019	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 16.03.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind **Consultant (Tech-3)** for expediting the comments. Case is deferred.			

96	**Case No.:14/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	
	Decision: The Committee considered the case as per agenda and noted that **DPIIT** informed vide U. O. No.: P-47011/60/2019-TSW dated 29.04.2020 that the case does not pertain to it. Therefore, the Committee decided to refer the case to **Consultant (SKB)** for examination & comments. Case is deferred.			

97	**Case No.:15/19/80-ALC2/2019**	Party Name: SOGEFI ENGINE SYSTEMS INDIA PVT LTD	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00280/AM20/	RLA File :07/24/040/00097/AM20/	Lic.No/Date:0710115971 02.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 13.02.2020 followed by a reminder on 26.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Bangalore & the firm** for submitting the complete set of application. Case is deferred.			

98	**Case No.:16/19/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00281/AM20/	RLA File :05/24/040/00590/AM20/	Lic.No/Date:0510413177 02.01.2020	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U. O. No. 47011/17/2019-TSW dated 30.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229090	Hercules Rotor Adaptor for 5-16 BRG. Hercules Rotor Adaptor for 5-16 BRG. Part No-2288812.	4948 Number	72285090	Pyromet CTX-909. Pyromet CTX-909 HI Temp Alloy Sol Anl Grd AMS 5884 Dia 1.77 Inch.	1641 Kgs @ 2.935 Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export item may be specified as 559.12 Kgs.

RA concerned may take further necessary action as per the decision of NC.

99	**Case No.:17/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of **DHI:**

1. Specification of export product.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

100	**Case No.:1/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00295/AM20/	RLA File :09/24/040/00522/AM20/	Lic.No/Date:0910068392 21.01.2020	Pending with RA/Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application.

Case is deferred.

101	**Case No.:2/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00296/AM20/	RLA File :09/24/040/00523/AM20/	Lic.No/Date:0910068393 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

102	**Case No.:3/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00297/AM20/	RLA File :09/24/040/00524/AM20/	Lic.No/Date:0910068394 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

103	**Case No.:4/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00298/AM20/	RLA File :09/24/040/00528/AM20/	Lic.No/Date:0910068395 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

104	**Case No.:5/21/80-ALC2/2019**	Party Name: MAHINDRA DEFENCE SYSTEMS LTD	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00299/AM20/	RLA File :05/24/040/00602/AM20/	Lic.No/Date:0510413404 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

105	**Case No.:6/21/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Approved**
	HQ File :01/80/050/00300/AM20/	RLA File :05/24/040/00675/AM20/	Lic.No/Date:0510413411 21.01.2020	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U. O. No. 47011/17/2019-TSW dated 30.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229040	Cathode Kovar Support Tube-Vajra. Cathode Kovar Support Tube-Vajra. Part No - 2340432	564 Number	72285010	Dilaton 29/18 Iron - nickel- Cobalt Sealing Alloy ASTM - F15 - 04. (Dilaton 29/18 Dia 35 mm Tolerance +1/-0 mm)	413.95 Kgs @ 3.262 Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export item may be specified as 126.90 Kgs.

RA concerned may take further necessary action as per the decision of NC.

106	**Case No.:7/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00301/AM20/	RLA File :34/24/040/00329/AM20/	Lic.No/Date:3410045799 21.01.2020	Pending with RA/Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application.

Case is deferred.

107	**Case No.:8/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00302/AM20/	RLA File :34/24/040/00330/AM20/	Lic.No/Date:3410045800 21.01.2020	Pending with RA/Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application.

Case is deferred.

108	**Case No.:9/21/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00303/AM20/	RLA File :05/24/040/00398/AM20/	Lic.No/Date:0510413428 23.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of **DPIIT** vide U. O. No.: P-47011/17/2019-TSW dated 30.04.2020: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Recovery from scrap generated during manufacturing process with sale price of scrap supported by documentary evidence like copy of sale invoice. Case is deferred.			

109	**Case No.:10/21/80-ALC2/2019**	Party Name: THERMAL SYSTEMS (HYDERABAD) P. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00304/AM20/	RLA File :09/24/040/00506/AM20/	Lic.No/Date:0910068410 24.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

110	**Case No.:11/21/80-ALC2/2019**	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00305/AM20/	RLA File :05/23/040/00408/AM20/	Lic.No/Date:0510413441 24.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

111	**Case No.:12/21/80-ALC2/2019**	Party Name: KAY BOUVET ENGINEERING LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00306/AM20/	RLA File :31/83/040/00139/AM20/	Lic.No/Date:3110067666 27.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

112	**Case No.:13/21/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00307/AM20/	RLA File :34/24/040/00336/AM20/	Lic.No/Date:3410045818 28.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

113	**Case No.:14/21/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00308/AM20/	RLA File :34/24/040/00337/AM20/	Lic.No/Date:3410045819 28.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

114	**Case No.:15/21/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00309/AM20/	RLA File :34/24/040/00338/AM20/	Lic.No/Date:3410045820 28.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

115	**Case No.:17/21/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00311/AM20/	RLA File :05/23/040/00359/AM20/	Lic.No/Date:0510413478 29.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

116	**Case No.:18/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00312/AM20/	RLA File :34/24/040/00341/AM20/	Lic.No/Date:3410045830 30.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

117	**Case No.:19/21/80-ALC2/2019**	Party Name: BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00313/AM20/	RLA File :05/23/040/00415/AM20/	Lic.No/Date:0510413481 30.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

118	**Case No.:20/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00314/AM20/	RLA File :34/24/040/00344/AM20/	Lic.No/Date:3410045838 30.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

119	**Case No.:21/21/80-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00315/AM20/	RLA File :11/24/040/00011/AM20/	Lic.No/Date:1110028681 31.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Bhopal** and in this regard a letter was sent to the firm & **RA, Bhopal** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Bhopal & the firm** for submitting the complete set of application. Case is deferred.			

120	**Case No.:22/21/80-ALC2/2019**	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00316/AM20/	RLA File :03/94/040/00435/AM20/	Lic.No/Date:0310834593 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

121	**Case No.:23/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00317/AM20/	RLA File :09/24/040/00557/AM20/	Lic.No/Date:0910068441 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

122	**Case No.:24/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00318/AM20/	RLA File :09/24/040/00559/AM20/	Lic.No/Date:0910068442 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

123	**Case No.:25/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00319/AM20/	RLA File :09/24/040/00552/AM20/	Lic.No/Date:0910068443 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

124	**Case No.:26/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00320/AM20/	RLA File :09/24/040/00554/AM20/	Lic.No/Date:0910068444 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

125	**Case No.:27/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00321/AM20/	RLA File :09/24/040/00553/AM20/	Lic.No/Date:0910068445 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 06.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

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Case No.:28/21/80-ALC2/2019	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Approved**
HQ File :01/80/050/00322/AM20/	RLA File :09/24/040/00556/AM20/	Lic.No/Date:0910068449 04.02.2020	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U. O. No. 47011/63/2020-TSW dated 22.04.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No	ITCHS Code	Import Item	Recommended Norms
84159000	Condensor/ Evaporator Coils used as	68429 Kgs	1	74111000	Relevant Copper Tubes Refrigeration Quality - Dia. 1/8" to 1/4"	1.01 Kgs/Kg content in the export product

	heat Exchangers for Air Conditioning & Refrigerator purpose. Model : Condensor-R38 (51840 Nos = 68429 Kgs)		2	76082000	Relevant Aluminium Tubes Refrigeration Quality - Dia. 1/8" to 1/4"	1.01 Kgs/Kg content in the export product
			3	76072090	Relevant Aluminium Fin Stock thickness 0.10 MM to 0.20 MM	1.02 Kgs/Kg content in the export product
			4	83119000	Brazing Materials	Up to 0.5% of FoB value of export
			5	74121000	U Bends	Net to net basis with accountability clause

Note:

1. **Import items at Sl. No. 1, 3 & 4 are allowed as per SION C-1175.**
2. **Import item at Sl. No. 2 is allowed taking cue from SION C-1175.**

RA concerned may take further necessary action as per the decision of NC.

127	**Case No.:29/21/80-ALC2/2019**	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00323/AM20	RLA File :04/24/040/00167/AM20/	Lic.No/Date:0410166495 05.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Chennai** and in this regard a letter was sent to the firm & **RA, Chennai** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Chennai & the firm** for submitting the complete set of application. Case is deferred.			

128	**Case No.:30/21/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:1/80-ALC2/2020 & 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00324/AM20/	RLA File :07/24/040/00262/AM20/	Lic.No/Date:0710116097 05.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Bangalore & the firm** for submitting the complete set of application. Case is deferred.			

129	**Case No.:31/21/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00325/AM20/	RLA File :03/95/040/01062/AM20/	Lic.No/Date:0310834668 06.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

130	**Case No.:32/21/80-ALC2/2019**	Party Name: IND-SPHINX PRECISION LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00326/AM20/	RLA File :30/24/040/00122/AM20/	Lic.No/Date:3010105038 07.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Ludhiana** and in this regard a letter was sent to the firm & **RA, Ludhiana** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Ludhiana & the firm** for submitting the complete set of application. Case is deferred.			

131	**Case No.:15/22/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00341/AM20/	RLA File :31/83/040/00145/AM20/	Lic.No/Date:3110067680 11.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 09.03.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

132	**Case No.:2/23/80-ALC2/2019**	Party Name: MANN AND HUMMEL FILTER PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00347/AM20/	RLA File :07/24/040/00271/AM20/	Lic.No/Date:0710116157 20.02.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 26.05.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

133	**Case No.:4/23/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00349/AM20/	RLA File :03/95/040/01089/AM20/	Lic.No/Date:0310834951 20.02.2020	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of the **Consultant (Tech 1):** 1. Appendix 4E with all technical details indicating % wastage applied for. 2. Manufacturing process in detail with wastage involved at every step. 3. Net content of each import item in export. Case is deferred.			

134	**Case No.:3/23/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00348/AM20/	RLA File :05/23/040/00424/AM20/	Lic.No/Date:0510413679 21.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 26.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

135	**Case No.:5/23/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00350/AM20/	RLA File :34/24/040/00368/AM20/	Lic.No/Date:3410045900 21.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 26.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

136	**Case No.:6/23/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00351/AM20/	RLA File :03/95/040/01074/AM20/	Lic.No/Date:0310835043 25.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

137	**Case No.:7/23/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00352/AM20/	RLA File :34/24/040/00375/AM20/	Lic.No/Date:3410045913 28.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 26.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

138	**Case No.:8/23/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00353/AM20/	RLA File :09/24/040/00595/AM20/	Lic.No/Date:0910068531 02.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

139	**Case No.:9/23/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00354/AM20/	RLA File :09/24/040/00594/AM20/	Lic.No/Date:0910068532 02.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 20.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

140	**Case No.:10/23/80-ALC2/2019**	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00355/AM20/	RLA File :32/21/040/00178/AM20/	Lic.No/Date:3210079436 02.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Coimbatore** and in this regard a letter was sent to the firm & **RA, Coimbatore** on 26.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Coimbatore & the firm** for submitting the complete set of application. Case is deferred.			

141	**Case No.:11/23/80-ALC2/2019**	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00356/AM20/	RLA File :32/21/040/00236/AM20/	Lic.No/Date:3210079437 02.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & **RA, Coimbatore** and in this regard a letter was sent to the firm & **RA, Coimbatore** on 26.05.2020. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Coimbatore & the firm** for submitting the complete set of application. Case is deferred.			

142	**Case No.:12/23/80-ALC2/2019**	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00357/AM20/	RLA File :07/24/040/00294/AM20/	Lic.No/Date:0710116194 02.03.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of **MSME**: 1. Manufacturing process with step-wise wastage. 2. Per unit weight of export product. 3. Use of casting blanks. Case is deferred.			

143	**Case No.:1/1/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00377/AM20/	RLA File :34/24/040/00395/AM20/	Lic.No/Date:3410045959 18.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

144	**Case No.:2/1/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00378/AM20/	RLA File :05/23/040/00470/AM20/	Lic.No/Date:0510413923 19.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

145	**Case No.:3/1/80-ALC2/2020**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00379/AM20/	RLA File :03/95/040/01192/AM20/	Lic.No/Date:0310835556 20.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

146	**Case No.: 4/1/80-ALC2/2020**	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00380/AM21	RLA File :04/24/040/00206/AM20/	Lic.No/Date:0410166648 02.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Chennai** & the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

147	**Case No.:5/1/80-ALC2/2020**	Party Name: WHEELS INDIA LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00381/AM21/	RLA File :04/24/040/00205/AM20/	Lic.No/Date:0410166653 02.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Chennai** & the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

148	**Case No.: 6/1/80-ALC2/2020**	Party Name: NEO STRUCTO CONSTRUCTION PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00382/AM21/	RLA File :52/24/040/00083/AM20/	Lic.No/Date:5210043372 04.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Surat** & the firm. Therefore, the Committee decided to request from **RA, Surat** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

149	**Case No.:7/1/80-ALC2/2020**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00383/AM21/	RLA File :07/24/040/00002/AM21/	Lic.No/Date:0710116329 07.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

150	**Case No.:11/1/80-ALC2/2020**	Party Name: IND-SPHINX PRECISION LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00387/AM21/	RLA File :30/24/040/00140/AM20/	Lic.No/Date:3010105121 07.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Ludhiana** & the firm. Therefore, the Committee decided to request from **RA, Ludhiana** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

151	**Case No.: 8/1/80-ALC2/2020**	Party Name: AUTO TECH INDUSTRIES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00384/AM21/	RLA File :04/24/040/00002/AM21/	Lic.No/Date:0410166662 08.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Chennai** & the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

152	**Case No.: 9/1/80-ALC2/2020**	Party Name: NIPHA EXPORTS PRIVATE LIM ITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00385/AM21/	RLA File :02/24/040/00199/AM20/	Lic.No/Date:0210209839 09.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Kolkata** & the firm. Therefore, the Committee decided to request from **RA, Kolkata** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

153	**Case No.:10/1/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00386/AM21/	RLA File :04/24/040/00001/AM21/	Lic.No/Date:0410166666 13.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Chennai** & the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

154	**Case No.:13/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00389/AM21/	RLA File :09/24/040/00647/AM20/	Lic.No/Date:0910068616 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

155	**Case No.:14/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00390/AM21/	RLA File :09/24/040/00648/AM20/	Lic.No/Date:0910068617 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

156	**Case No.:15/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00391/AM21/	RLA File :09/24/040/00649/AM20/	Lic.No/Date:0910068618 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

157	**Case No.:16/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00392/AM21/	RLA File :09/24/040/00650/AM20/	Lic.No/Date:0910068619 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

158	**Case No.:17/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00393/AM21/	RLA File :09/24/040/00651/AM20/	Lic.No/Date:0910068620 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

159	**Case No.:18/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00394/AM21/	RLA File :09/24/040/00652/AM20/	Lic.No/Date:0910068621 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

160	**Case No.:19/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00395/AM21/	RLA File :09/24/040/00653/AM20/	Lic.No/Date:0910068622 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

161	**Case No.:20/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00396/AM21/	RLA File :09/24/040/00654/AM20/	Lic.No/Date:0910068623 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

162	**Case No.: 12/1/80-ALC2/2020**	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00388/AM21	RLA File :03/95/040/01188/AM20/	Lic.No/Date:0310835622 18.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

163	**Case No.:21/1/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00397/AM21/	RLA File :04/24/040/00003/AM21/	Lic.No/Date:0410166684 22.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Chennai** & the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

164	**Case No.:22/1/80-ALC2/2020**	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00398/AM21/	RLA File :07/24/040/00016/AM21/	Lic.No/Date:0710116365 23.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

165	**Case No.:23/1/80-ALC2/2020**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00399/AM21/	RLA File :03/94/040/01087/AM20/	Lic.No/Date:0310835847 25.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

166	**Case No.:24/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00400/AM21/	RLA File :34/24/040/00022/AM19/	Lic.No/Date:3410046010 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

167	**Case No.:25/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00401/AM21/	RLA File :34/24/040/00028/AM19/	Lic.No/Date:3410046013 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

168	**Case No.:26/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00402/AM21/	RLA File :34/24/040/00088/AM19/	Lic.No/Date:3410046015 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

169	**Case No.:27/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00403/AM21/	RLA File :34/24/040/00245/AM19/	Lic.No/Date:3410046016 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

170	**Case No.:28/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00404/AM21/	RLA File :34/24/040/00267/AM18/	Lic.No/Date:3410046009 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

171	**Case No.:29/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00405/AM21/	RLA File :34/24/040/00313/AM16/	Lic.No/Date:3410046014 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

172	**Case No.:30/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00406/AM21/	RLA File :34/24/040/00326/AM18/	Lic.No/Date:3410046012 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

173	**Case No.:31/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00407/AM21/	RLA File :34/24/040/00368/AM18/	Lic.No/Date:3410046011 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

174	**Case No.:32/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00408/AM21/	RLA File :34/24/040/00246/AM18/	Lic.No/Date:3410046017 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

175	**Case No.:33/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00409/AM21/	RLA File :34/24/040/00375/AM18/	Lic.No/Date:3410046018 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

176	**Case No.:34/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00410/AM21/	RLA File :34/24/040/00250/AM18/	Lic.No/Date:3410046019 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

177	**Case No.:35/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00411/AM21/	RLA File :34/24/040/00289/AM18/	Lic.No/Date:3410046020 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

178	**Case No.:36/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00412/AM21/	RLA File :34/24/040/00251/AM18/	Lic.No/Date:3410046021 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

179	**Case No.:37/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00413/AM21/	RLA File :34/24/040/00395/AM18/	Lic.No/Date:3410046022 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

180	**Case No.:38/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00414/AM21/	RLA File :34/24/040/00310/AM18/	Lic.No/Date:3410046023 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

181	**Case No.:39/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00415/AM21/	RLA File :34/24/040/00258/AM18/	Lic.No/Date:3410046024 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

182	**Case No.:40/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00416/AM21/	RLA File :34/24/040/00268/AM18/	Lic.No/Date:3410046025 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

183	**Case No.:41/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00417/AM21/	RLA File :34/24/040/00187/AM19/	Lic.No/Date:3410046026 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

184	**Case No.:42/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00418/AM21/	RLA File :09/24/040/00639/AM20/	Lic.No/Date:0910068678 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

185	**Case No.:43/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00419/AM21/	RLA File :09/24/040/00640/AM20/	Lic.No/Date:0910068679 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

186	**Case No.:44/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00420/AM21/	RLA File :34/24/040/00192/AM18/	Lic.No/Date:3410046027 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

187	**Case No.:45/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00421/AM21/	RLA File :34/24/040/00342/AM18/	Lic.No/Date:3410046028 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

188	**Case No.:46/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00422/AM21/	RLA File :34/24/040/00325/AM18/	Lic.No/Date:3410046029 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

189	**Case No.:47/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00423/AM21/	RLA File :34/24/040/00030/AM20/	Lic.No/Date:3410046030 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

190	**Case No.:48/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00424/AM21/	RLA File :34/24/040/00029/AM20/	Lic.No/Date:3410046031 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

191	**Case No.:49/1/80-ALC2/2020**	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00425/AM21/	RLA File :07/24/040/00001/AM21/	Lic.No/Date:0710116407 30.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

192	**Case No.:50/1/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00426/AM21/	RLA File :05/23/040/00005/AM21/	Lic.No/Date:0510414101 04.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

193	**Case No.:51/1/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00427/AM21/	RLA File :02/24/040/00005/AM21/	Lic.No/Date:0210209859 06.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Kolkata** & the firm. Therefore, the Committee decided to request from **RA, Kolkata** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

194	**Case No.:52/1/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00428/AM21/	RLA File :05/23/040/00020/AM21/	Lic.No/Date:0510414127 08.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

195	**Case No.:53/1/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00429/AM21/	RLA File :05/24/040/00746/AM20/	Lic.No/Date:0510414135 08.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

196	**Case No.:54/1/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2020 20.05.2020	**Status: Deferred**
	HQ File :01/80/050/00430/AM21/	RLA File :34/24/040/00021/AM21/	Lic.No/Date:3410046049 11.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

Offline Cases

Sl. No. 1

Case No. **45/24/80-ALC2/2013**	**Kelvion India Pvt. Ltd.,** (Formerly known GEA ECOFLEX INDIA PVT. LTD.)	**Status:**
M. No.: 01/80-ALC2/2020 dated 20.05.2020		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00880/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.

The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee reconsidered the case as per the agenda and noted that the firm's reply was forwarded to **DPIIT** on 11.03.2020 for examination of the case. However, DPIIT informed vide U. O. No.: P-47011/271/2018-TSW dated 03.06.2020 that the firm has been asked to furnish certain information multiple times but the firm are not submitted the required information yet and forward the same information every time. However, it was decided to remind the firm to furnish the requisite information as called by DPIIT

Case is Deferred.

Sl. No. 2

Case No. :**No.:9/12/80-ALC2/2017**	SMC PNEUMATICS (INDIA) PRIVATE LIMITED	**Status:**
M. No.: 01/80-ALC2/2020 dated 20.05.2020		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00172/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 3/**80-ALC2/2016 dated 09.05.2018** as per recommendation of DHI, DIPP and MSME present in the meeting.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case as per the agenda and noted that the written comments of **Consultant (Tech-3)** have been sent to **DPIIT on 01.06.2020 f**or verification as same/similar cases have been examined/ recommended by them. However, no information has been received so far. Therefore, the Committee decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 3

Case No. :**16/8/80-ALC2/2018**	**M/s.** SMC PNEUMATICS (INDIA) PRIVATE LIMITED	**Status:**
M. No.: 01/80-ALC2/2020dated 20.05.2020		
Lic. No.: 0510407130 Date: 09.07.2018		
HQ. No.: 01/80/050/139/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00207/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **4/80-ALC2/2019 dated 22.05.2018** as per written comments of **DPIIT** vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case as per the agenda and noted that the written comments of **Consultant (Tech-3)** have been sent to **DPIIT on 01.06.2020 f**or verification as same/similar cases have been examined/ recommended by them. However, no information has been received so far. Therefore, the Committee decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 4

M. No.: 01/80-ALC2/2020 dated 20.05.2020	**Astha Corporation Pvt. Ltd.**	**Status:**
HQ File No: 01/80/162/003/AM20/DES1	**Subject:** Request for 100% EOU for fixation of Norms for Precision Metal Machined Parts	Approved

Decision: The Committee considered the case as per agenda and noted that O/o Development Commissioner Vishakhapatnam Special Economic Zone, Hyderabad has forwarded the application of M/s Astha corporation Pvt. Ltd., for 100% EOU for fixation of Norms for Precision Metal Machined Parts.

The firm had requested for fixation of norms. On the basis of comments given by MSME vide email dated 21.05.2020, the Committee decided to **ratify** the ad-hoc norms. (Copy enclosed)

O/o DC Vishakhapatnam SEZ, Hyderabad may take further necessary action as per the decision of NC.

Sl. No. 5

Case No.: **58/12/80-ALC2/2014**	**Kelvion India Pvt. Ltd.,** (Formerly known GEA ECOFLEX INDIA PVT. LTD.)	**Status:**
M. No.: 01/80-ALC2/2020 dated 25.05.2020		
Lic. No. /date: 3110064489 Date: 27.06.2014		
HQ. No.: 01/80/050/00307/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Defer**
RLA No.: 31/83/040/00082/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **3/80-ALC2/2015 dated** 12.05.2015 due to non-submission of reply of deficiency letter dated 07.10.2014.

The firm vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that DPIIT informed vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020 that the firm has been asked to furnish certain information multiple times but the firm are not submitted the required information yet and forward the same information every time. However, it was decided to remind the firm to furnish the requisite information as called by DPIIT

Case is Defer.

Sl. No. 6

Case No.: **10/8/80-ALC2/2015**	**Kelvion India Pvt. Ltd.,** (Formerly known GEA ECOFLEX INDIA PVT. LTD.)	**Status:**
M. No.: 01/80-ALC2/2019 dated 20.05.2020		
Lic. No. /date: 0310795103 Date: 06.04.2015		
HQ. No.: 01/80/050/00116/AM16	**Subject:** Request for fixation of ad-hoc norms	**Defer**
RLA No.: 03/94/040/01169/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **20/80-ALC2/2015 dated** 05.01.2016 due to non-submission of reply of deficiency letter dated 22.09.2015 raised by DIPP.

The firm vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that DPIIT informed vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020 that the firm has been asked to furnish certain information multiple times but the firm are not submitted the required information yet and forward the same information every time. However, it was decided to remind the firm to furnish the requisite information as called by DPIIT

Case is Defer.

Sl. No. 7

Case No.: **39/22/80-ALC2/2014**	**Kelvion India Pvt. Ltd.,** (Formerly known GEA ECOFLEX INDIA PVT. LTD.)	**Status:**
M. No.: 01/80-ALC2/2020 dated 20.05.2020		
Lic. No. /date: 0310789333 Date: 17.09.2014		
HQ. No.: 01/80/050/00520/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Defer**
RLA No.: 03/94/040/00580/AM15/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **10/80-ALC2/2015 dated** 17.08.2015 due to non-submission of reply of deficiency letter dated 20.03.2015 raised by DIPP. The firm vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that DPIIT informed vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020 that the firm has been asked to furnish certain information multiple times but the firm are not submitted the required information yet and forward the same information every time. However, it was decided to remind the firm to furnish the requisite information as called by DPIIT Case is Defer.		

Sl. No. 8

Case No.: **20/19/80-ALC2/2014**	**Kelvion India Pvt. Ltd.,** (Formerly known GEA ECOFLEX INDIA PVT. LTD.)	**Status:**
M. No.: 01/80-ALC2/2019 dated 25.05.2020		
Lic. No. /date: 0310788788 Date: 05.09.2014		
HQ. No.: 01/80/050/00454/AM15	**Subject:** Request for fixation of ad-hoc norms	**Defer**
RLA No.: 03/94/040/00415/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **4/80-ALC2/2015 dated** 26.05.2015 due to non-submission of reply of deficiency letter dated 09.02.2015 raised by DIPP. The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that DPIIT informed vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020 that the firm has been asked to furnish certain information multiple times but the firm are not submitted the required information yet and forward the same information every time. However, it was decided to remind the firm to furnish the requisite information as called by DPIIT. Case is Defer.		

Sl. No. 9

Case No.:**13/11/80-ALC2/2018** **9/3/80-ALC2/2018**	**MICRON INSTRUMENTS PVT LTD**	**Status:**
M. No.: 01/80-ALC2/2020 dated 20.05.2020		
Lic. No. /date: 0510407381 Date: 31.07.2018 0510405742 Date: 28.02.2018		
HQ. No.: 01/80/050/00204/AM19 01/80/050/00009/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/24/040/00265/AM19 05/24/040/00599/AM18		

AA No.: 0510407381 dated 31.07.2018:-

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **3/80-ALC2/2019 dated** 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 18.04.2019.

The firm vide letter dated 15.07.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *earlier the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the firm has submitted the representation supported by documentary evidence i.e. invoice of sale of scarp and therefore, norms have been revised.* In view of **DPIIT** comments, the Committee decided to **re-fix the ratified ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/85/2019-TSW dated 29.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229090	Anode frame Frange A Kov Anode Frame Frange A Kov MA 4132 K 09A	793 Number	72223099	Dilaton 29/18 Iron- nickel-Cobalt Sealing Alloy ASTM-F15-04. (Dilaton 29/18 Dia 232 mm Tolerance +1/-0 mm)	5995.08 Kgs @ 4.20Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export item may be specified as 1427.40 Kgs.

AA No.: 0510405742 dated 28.02.2018:-

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **3/80-ALC2/2019 dated** 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 16.04.2019.

The firm vide letter dated 15.07.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *earlier the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the firm has submitted the representation supported by documentary evidence i.e. invoice of sale of scarp and therefore, norms have been revised.* In view of **DPIIT** comments, the Committee decided to **re-fix the ratified ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/85/2019-TSW dated 29.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229090	Anode Frame Frange A Kov Anode Frame Frange A Kov-MA 4132 K 09A.	456 Number	72223099	Dilaton 29/18 Iron- Nickel- Cobalt Sealing Alloy ASTM - F15-04 (Dilaton 29/18 Dia 232 mm Tolerance +1/-0 mm)	3447.36Kgs @ 4.20Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export item may be specified as 820.80 Kgs.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 10

Case No.: **31/13/80-ALC2/2013** **31/4/80-ALC2/2013**	**NASH INDUSTRIES (I) PVT LTD**	**Status:**
M. No.: 01/80-ALC2/2020 dated 20.05.2020		
Lic. No. /date: 0710095300 Date: 09.05.2013 0710094430 Date: 22.03.2013		
HQ. No.: 01/80/050/00236/AM14 01/80/050/00078/AM14	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 07/24/040/00032/AM14 07/24/040/00527/AM13		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **23/80-ALC2/2013 dated** 04.02.2014 on the basis of comments of DIPP vide U. O. No. 12/18/2014-TSW/17 dated 04.02.2014.

The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **20/80-ALC2/2013 dated** 24.12.2013 on repeat basis, as per DIPP U. O. No. 12/115/2013-TSW/20 dated 24/12/2013.

The firm vide letter dated 15.10.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish following information, **in respect of both AAs,** as per written comments of **DPIIT** vide U. O. No.: P-47011/94/2020-TSW dated 08.06.2020:

1. To provide information about the use of import item at Sl. No. 2 and justification for its quantity.
2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.

Case is deferred.

Sl. No. 11

Case No.: **21/4/80-ALC2/2015**	**ISGEC HEAVY ENGINEERING LIMITED**	**Status:**
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0510394195 Date: 11.05.2015		
HQ. No.: 01/80/050/00092/AM16	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/23/040/00004/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2015 dated 13.10.2015 as per the written comments of DIPP vide ID No. 12/114/2015/TSW/70 dated 13.10.2015.

The firm vide letter dated 16.12.2019 had requested for reviewing the norms for welding consumables considering the design and size of forging. The Committee reconsidered the case and decided to **re-fix the ratified ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/60/2019-TSW dated 10.06.2020. (Copy enclosed)

Note: The decision for rest of the import items will remain unchanged as decided in Meeting No. 14/80-ALC2/2015 dated 13.10.2015.

RA concerned may take further necessary action as per the decision of NC.

File No.P-47011/193/2019-TSW

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Y-1

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग संवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

****

Subject: - M/s Kineco Kaman Composites India Private Limited -A.A. No.1710006668 dated 10.10.2017.
Reference: - DGFT F.No. 01/80/050/00299/AM18/DES-I

The undersigned is directed to DGFT(DES-1) e-mail dated 26.05.2020 on the the above-mentioned A.A. and to say that the instant A.A. may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed inclusive of 1% wastage as claimed by the firm.
2. Quantity of import item at Sl.No.2 may be allowed inclusive of 0.04% wastage as claimed by the firm.
3. Quantity of import item at Sl.No.3 may be allowed inclusive of 0.05% wastage as claimed by the firm.
4. Quantity of import item at Sl.No.4 may be allowed inclusive of 0.33% wastage as claimed by the firm.
5. Quantity of import item at Sl.No.5 may be allowed inclusive of 0.40% wastage as claimed by the firm.
6. Quantity of import item at Sl.No.6 may be allowed inclusive of 2% wastage as claimed by the firm.
7. Quantity of import items at Sl.No.7 and 8 may be allowed inclusive of 5% wastage .
8. Quantity of import item at Sl.No.9 may be allowed inclusive of 1.5% wastage as claimed by the firm.
9. Quantity of import items at Sl.No.13, 18 to 20, 22, 82 and 143 may be allowed inclusive of 3% wastage as claimed by the firm.
10. Quantity of import items at Sl.No.154 to 160 may be allowed inclusive of 5% wastage as claimed by the firm.
11. Quantity of import items at Sl.No.16, 17, 23, 24, 83, 84, 100 and 137 may be allowed without any wastage as claimed by the firm.
12. Quantity of import items at Sl.No.10, 11, 12, 14, 15, 21, 25 to 81, 85, 93 to 99, 101 to 120, 122 to 133, 138 to 142 and 150 to 153 may be allowed on net to net basis with accountability clause.
13. Quantity of consumables at Sl.No.86 to 92, 121, 134 to 136 and 144 to 149 put together may be allowed up to 2% of FOB value.

Norms Committee may take a view.

16/6/2020

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/193/2019-TSW dated 16 .06.2020

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. W-21/12/2020-IPHW-Meity

दिनांक 20.03.2020
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0410163956 dated 07.02.2018 issued in favour of M/s. ZTT India Pvt. Ltd.

This refer to DGFT I. D. No. 01/80/50/768/AM19/DES-1/1447 dated 04.09.2019 seeking comments of this Ministry on the above mentioned application of M/s. ZTT India Pvt. Ltd. for export of "Single Mode Optical Fiber".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

(Sushil Kumar Jangid)
Scientist-B
Tel:011-24301784
ftp-iphw@meity.gov.in

Pranav Upadhyay, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY No. W-21/12/2020-IPHW-MeitY dated 20.03.2020

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Billion Needs Million Chips

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Annexure

AA No. 0410163956

Calculation Sheet

Sr. No.	Description of Resultant Product	Description of Items to be Imported	Wastages claimed in %	Wastages allowed in %	Quantity Sought in DGFT	Unit of Measurement (UOM)	Net Content Recommended
1	SINGLE MODE OPTICAL FIBRE	Preform of Silica(Type:G 652D)	0%	0.00%	1,275.78	KGS	1,275.78

File No.P-47011/193/2019-TSW

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Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Kineco Kaman Composites India Private Limited (AA No.1710006716 dated 20.08.2018)
Reference: - DGFT F.No. 01/80/050/00782/AM19/DES-I

The undersigned is directed to DGFT(DES-1) e-mail dated 20.05.2020 on the above-mentioned A.A. and to say that the instant A.A. may be ratified as under:

1. Quantity of import items at Sl.No.1, 2, 3, 8, 9, 21, 29, 32, 33, 42, 119, 120 and 124 may be allowed inclusive of 3% wastage as claimed by the firm.
2. Quantity of import items at Sl.No.4, 5, and 24 to 27 may be allowed inclusive of 1% wastage as claimed by the firm.
3. Quantity of import item at Sl.No.6 and 7 may be allowed inclusive of 5% watage.
4. Quantity of import items at Sl.No.30, 31, 73, 85 and 86 may be allowed without any wastage as claimed by the firm.
5. Quantity of import items at Sl.No.18 to 20, 22, 23, 28, 34 to 41, 43 to 72, 74 to 84, 87 to 118, 121 and 146 to 166 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl.No.122 may be allowed inclusive of 2% wastage as claimed by the firm
7. Quantity of consumables at Sl.No.10 to 17, 123, 125 to 145 and 167 to 173 put together may be allowed up to 2% of FOB value.

Norms Committee may take a view.

16/06/2020

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/193/2019-TSW dated 16 .06.2020

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Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

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संख्या
No.W-21/11/2020-IPHW-Meity

दिनांक 19.03.2020
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310825720 dated 18.12.2018 issued in favour of M/s. Sterlite Power Transmission., Mumbai

This refer to DGFT I. D. No. 01/80/50/616/AM19/DES-1/828 dated 15.03.2019 seeking comments of this Ministry on the above mentioned application of M/s. Sterlite Power Transmission, Mumbai for export of " Optical Power Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

Sushil

(Sushil Kumar Jangid)
Scientist-B
Tel:011-24301784
ftp-iphw@meity.gov.in

Moin Afaque , FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY No. W-21/11/2020-IPHW-MeitY dated 19.03.2020

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AA No. 0310825720

Calculation Sheet

Sr. No.	Description	Export QTY in KM	Sr. No.	Description of Items to be Imported	Net Content of Qty per KM	Unit of Measurement (UOM)	% of Wastge claimed of item	% of Wastge allowed of item	Import quantity with wastage	Net Content Calculated	Net Content Recommended
1	Optical Fibre Cable - 288 FO SMOF conduite modulo 12 Duct & Aerial	64	1A	Single Mode Optical Fibre	291.74	KM	5%	4%	19804.53	19,418.21	19418.21
			1B	High Density Polyethylene)HDPE)	81.99	KG	2%	2%	5352.31	5,352.31	5352.31
			1C	Water Swellable Yarn	2.07	KG	2%	1%	135.13	133.80	133.80
			1D	Colouring Ink U.V.	2.02	KG	1%	1%	130.57	130.57	130.57
			1E	Water Blocking Tape	34.00	Sq Mtr	2%	2%	2219.52	2,219.52	2219.52
			1F	Aramid Yarn/Aramid Filament Yarn	3.27	KG	2%	2%	213.47	213.47	213.47
2	Optical Fibre Cable - 432 FO SMOF conduite modulo 12 - Duct	160	2A	Single Mode Optical Fibre	449.77	KM	5%	4%	75561.70	74,842.06	74842.06
			2B	High Density Polyethylene)HDPE)	92.67	KG	2%	2%	15123.74	15,123.74	15123.74
			2C	Water Swellable Yarn	2.55	KG	2%	1%	415.16	412.08	412.08
			2D	Colouring Ink U.V.	3.11	KG	1%	1%	502.25	502.25	502.25
			2E	Water Blocking Tape	38.00	Sq Mtr	2%	2%	6201.60	6,201.60	6201.60
			2F	Aramid Yarn/Aramid Filament Yarn	3.27	KG	2%	2%	533.66	533.66	533.66
3	Optical Fibre Cable - 576 FO SMOF conduite modulo 12 - Duct	60	3A	Single Mode Optical Fibre	595.64	KM	5%	4%	37525.57	37,168.19	37168.19
			3B	High Density Polyethylene (HDPE)	102.76	KG	2%	2%	6288.91	6,288.91	6288.91
			3C	Water Swellable Yarn	2.55	KG	2%	1%	156.06	154.53	154.53
			3D	Colouring Ink U.V.	4.12	KG	1%	1%	249.43	249.43	249.43
			3E	Water Blocking Tape	45.00	Sq Mtr	2%	2%	2754.00	2,754.00	2754.00
			3F	Aramid Yarn/Aramid Filament Yarn	3.92	KG	2%	2%	239.90	239.90	239.90
4	Optical Fibre Cable - 720 FO SMOF conduite modulo 12 - Duct	120	4A	Single Mode Optical Fibre	741.52	KM	5%	4%	93431.02	92,541.20	92541.20
			4B	High Density Polyethylene (HDPE)	114.80	KG	2%	2%	14051.52	14,051.52	14051.52
			4C	Water Swellable Yarn	2.07	KG	2%	1%	253.37	250.88	250.88
			4D	Colouring Ink U.V.	5.12	KG	1%	1%	621.03	621.03	621.03
			4E	Water Blocking Tape	50.00	Sq Mtr	2%	2%	6120.00	6,120.00	6120.00
			4F	Aramid Yarn/Aramid Filament Yarn	3.92	KG	2%	2%	479.81	479.81	479.81
5	Optical Fibre Cable - 36 Optical Fiber Cable(G652D) Micro Module - (MLT 36F G652D DC GELFLD P)	9000	5A	Single Mode Optical Fibre	36.58	KM	5%	4%	346626.00	343,324.80	343324.80
			5B	High Density Polyethylene (HDPE)	7.71	KG	2%	2%	70777.80	70,777.80	70777.80
			5C	Water Swellable Yarn	0.30	KG	2%	1%	2754.00	2,727.00	2727.00
			5D	Medium Density Polymer (MDPE)	26.50	KG	2%	2%	243270.00	243,270.00	243270.00
			5E	Colouring Ink U.V.	0.29	KG	1%	1%	2636.10	2,636.10	2636.10
			5F	Water Blocking Tape	22.30	Sq Mtr	2%	2%	201960.00	201,960.00	201960.00
			5G	Aramid Yarn/Aramid Filament Yarn	1.32	KG	2%	2%	12117.60	12,117.60	12117.60
6	Optical Fibre Cable - 36F AERIAL FIBRE CABLE 2000M (CW1842)	9000	6A	Single Mode Optical Fibre	36.72	KM	5%	4%	342279.00	339,019.20	339019.20
			6B	High Density Polyethylene (HDPE)	28.00	KG	2%	2%	257040.00	257,040.00	257040.00
			6C	Water Swellable Yarn	0.30	KG	2%	1%	2754.00	2,727.00	2727.00
			6D	Colouring Ink U.V.	0.29	KG	1%	1%	2636.10	2,636.10	2636.10
			6E	Water Blocking Tape	14.00	Sq Mtr	2%	2%	128520.00	128,520.00	128520.00
7	Optical Fibre Cable - CABLE L1091 144FO MODULO 6 FTT	5000	7A	Single Mode Optical Fibre	148.03	KM	5%	4%	777157.50	769,756.00	769756.00
			7B	High Density Polyethylene (HDPE)	71.60	KG	2%	2%	365160.00	365,160.00	365160.00
			7C	Water Swellable Yarn	1.02	KG	2%	1%	5202.00	5,151.00	5151.00
			7D	Colouring Ink U.V.	1.01	KG	1%	1%	5100.50	5,100.50	5100.50
			7E	Water Blocking Tape	32.00	Sq Mtr	2%	2%	163200.00	163,200.00	163200.00
			7F	Aramid Yarn/Aramid Filament Yarn	3.92	KG	2%	2%	19992.00	19,992.00	19992.00

Import Item	UOM	Quantity Sought in DGFT	Total Quantity Recommended
Single Mode Optical Fibre	KME	1692185.72	1676969.66
High Density Polyethylene (HDPE)	KGS	733794.28	733794.28
Water Swellable Yarn	KGS	11670.72	11556.30
Colouring Ink U.V.	KGS	11875.98	11875.98
Water Blocking Tape	KGS	510975.12	510975.12
Aramid Yarn/Aramid Filament Yarn	KGS	33576.44	33576.44
Medium Density Polymer (MDPE)	KGS	243270.00	243270.00

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इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. W-21/10/2020-IPHW-Meity

दिनांक
Date 19.03.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310826313 dated 10.01.2019 issued in favour of M/s. Sterlite Power Transmission., Mumbai

This refer to DGFT I. D. No. 01/80/50/635/AM19/DES-1/827 dated 15.03.2019 seeking comments of this Ministry on the above mentioned application of M/s. Sterlite Power Transmission, Mumbai for export of " Optical Power Ground Wire ".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

Sushil

(Sushil Kumar Jangid)
Scientist-B
Tel:011-24301784
ftp-iphw@meity.gov.in

Moin Afaque , FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY No. W-21/10/2020-IPHW-MeitY dated 19.03.2020

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AA No. 0310826313

Calculation Sheet

Sr. No.	Description of Resultant Product	Export Qty in KM	Sr. No.	Description of Items to be Imported	Qty in kgs / per KM	Wastages claimed in %	Wastages allowed in %	Import quantity with wastage	Unit of Measurement (UOM)	Net Content Calculated	Net Content Recommended
1	Optical Power Ground Wire (Design E-15.1 mm OPGW 24F G652D)	35	1A	SINGLE MODE OPTICAL FIBER	24.72	2.00%	2.00%	882.50	KME	882.50	882.50
			1B	Filling Jelly OPGW	9.36	5.00%	1.50%	343.93	KGS	332.51	332.51
			*1C	Aluminum Ingot	275.91	6.00%	2.00%	10236.26	KGS	9849.99	9849.99
			*1D	HI-CARBON STEEL WIRE 5.10 mm	202.70	5.00%	2.00%	7449.23	KGS	7236.39	7236.39
			*1E	Wire drawing Powder for lubricants	4.20	5.00%	2.00%	154.35	KGS	149.94	149.94
			1F	Stainless steel tape	32.00	5.00%	0.50%	1176.00	KGS	1125.60	1125.60
2	Optical Power Ground Wire (OPGW Design C-15.2 mm 48F)	115	2A	SINGLE MODE OPTICAL FIBER	49.44	2.00%	2.00%	5799.31	KME	5799.31	5799.31
			2B	Filling Jelly OPGW	9.36	5.00%	1.50%	1130.22	KGS	1092.55	1092.55
			*2C	Aluminum Ingot	116.95	6.00%	2.00%	14256.21	KGS	13718.24	13718.24
			*2D	HI-CARBON STEEL WIRE	544.07	5.00%	2.00%	65696.45	KGS	63819.41	63819.41
			*2E	Wire drawing Powder for lubricants	4.20	5.00%	2.00%	507.15	KGS	492.66	492.66
			2F	Stainless steel tape	32.00	5.00%	0.50%	3864.00	KGS	3698.40	3698.40

* Based on previous recommendations

Import Item	UOM	Quantity Sought in DGFT	Total Quantity Recommended
SINGLE MODE OPTICAL FIBER	KME	6682.000	6681.816
Filling Jelly OPGW	KGS	1474.000	1425.060
Aluminum Ingot	KGS	24492.000	23568.222
HI-CARBON STEEL WIRE 5.10 mm	KGS	73145.678	71055.801
Wire drawing Powder for lubricants	KGS	661.000	642.600
Stainless steel tape	KGS	5040.000	4824.000

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W-21/17/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 30.03.2020

ect: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310830021 dated 01.07.2019 issued to M/s. Polycab India Ltd

This refers to DGFT I.D No. 01/80/50/108/AM-20/DES-1/1450 dated 07.09.2019 seeking comments of this Ministry on the above-mentioned application of M/s Polycab India Ltd for export of "Optical Power Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd\-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Pranav Upadhyay,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

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AA NO. 0310830021
Calculation Sheet

Sr. No.	Size & Description Of Cables	Export Item Qty (MTR)	Cable wt (MTs)	Import Item Sr No.	H.S.Code	Description of Import Item	UOM	Consumption of RM (KG/ MTR.)	Total RM Consumption (Without Wastage)	Wastage Claimed in %	Wastage ALeowed in %	Wastage (KG/MTR)	Consumption of RM (KG/MTR) Incuding Wast.	Total RM Consumption (Incl. Wastage)	Quantity Calculated	Quantity Recommended
1.01	12F SM MT DS G.I.WIRE ARMOURED OFC	2000	0.848	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.01248	24.960	2.5%	2.5%	0.0003	0.012792	25.584	25.584	25.584
1.01				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00011	0.220	1%	1.0%	0.0000	0.000111	0.222	0.222	0.222
1.01				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00901	18.020	2%	2.0%	0.0002	0.009190	18.380	18.380	18.380
1.01				4	39012000	HDPE COMPOUND	KGS	0.00459	9.180	5%	2.0%	0.0002	0.004820	9.639	9.364	9.364
1.01				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09023	180.451	5%	2.0%	0.0045	0.094737	189.474	184.060	184.060
1.01				6	38123990	ANTIOXIDANT	KGS	0.00188	3.759	5%	2.0%	0.0001	0.001974	3.947	3.835	3.835
1.01				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	37.594	5%	2.0%	0.0009	0.019737	39.474	38.346	38.346
1.01				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02632	52.632	5%	2.0%	0.0013	0.027632	55.263	53.684	53.684
1.01				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	33.835	5%	2.0%	0.0008	0.017763	35.526	34.511	34.511
1.01				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	18.797	5%	2.0%	0.0005	0.009868	19.737	19.173	19.173
1.01				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	30.075	5%	2.0%	0.0008	0.015789	31.579	30.677	30.677
1.01				12	68149090	GLASS MICA TAPE	KGS	0.02058	41.160	2%	2.0%	0.0004	0.020992	41.983	41.983	41.983
1.01				13	72139190	STEEL WIRE ROD	KGS	0.16669	333.389	2%	2.0%	0.0033	0.170028	340.057	340.057	340.057
1.01				14	79011100	ZINC INGOT	KGS	0.01334	26.671	-	0.0%	0.0000	0.013336	26.671	26.671	26.671
1.01				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.02	16F SM MT DS G.I.WIRE ARMOURED OFC	1000	0.425	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.01665	16.650	2.5%	2.5%	0.0004	0.017066	17.066	17.066	17.066
1.02				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00015	0.150	1%	1.0%	0.0000	0.000152	0.152	0.152	0.152
1.02				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	12.010	2%	2.0%	0.0002	0.012250	12.250	12.250	12.250
1.02				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09022	90.221	5%	2.0%	0.0045	0.094732	94.732	92.025	92.025
1.02				6	38123990	ANTIOXIDANT	KGS	0.00188	1.880	5%	2.0%	0.0001	0.001974	1.974	1.917	1.917
1.02				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	18.796	5%	2.0%	0.0009	0.019736	19.736	19.172	19.172
1.02				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02631	26.314	5%	2.0%	0.0013	0.027630	27.630	26.841	26.841
1.02				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	16.916	5%	2.0%	0.0008	0.017762	17.762	17.255	17.255
1.02				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	9.398	5%	2.0%	0.0005	0.009868	9.868	9.586	9.586
1.02				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	15.037	5%	2.0%	0.0008	0.015789	15.789	15.338	15.338
1.02				12	68149090	GLASS MICA TAPE	KGS	0.02058	20.580	2%	2.0%	0.0004	0.020992	20.992	20.992	20.992
1.02				13	72139190	STEEL WIRE ROD	KGS	0.16669	166.694	2%	2.0%	0.0033	0.170028	170.028	170.028	170.028
1.02				14	79011100	ZINC INGOT	KGS	0.01334	13.336	-	0.0%	0.0000	0.013336	13.336	13.336	13.336
1.02				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.03	24F SM MT DS G.I.WIRE ARMOURED OFC RED	18000	7.660	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.02497	449.460	2.5%	2.5%	0.0006	0.025594	460.697	460.697	460.697
1.03				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00022	3.960	1%	1.0%	0.0000	0.000222	4.000	4.000	4.000
1.03				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	216.180	2%	2.0%	0.0002	0.012250	220.504	220.504	220.504
1.03				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09022	1623.974	5%	2.0%	0.0045	0.094732	1705.173	1,656.454	1656.454
1.03				6	38123990	ANTIOXIDANT	KGS	0.00188	33.833	5%	2.0%	0.0001	0.001974	35.524	34.509	34.509
1.03				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	338.328	5%	2.0%	0.0009	0.019736	355.244	345.095	345.095
1.03				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02631	473.659	5%	2.0%	0.0013	0.027630	497.342	483.132	483.132
1.03				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	304.495	5%	2.0%	0.0008	0.017762	319.720	310.585	310.585
1.03				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	169.164	5%	2.0%	0.0005	0.009868	177.622	172.547	172.547
1.03				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	270.662	5%	2.0%	0.0008	0.015789	284.196	276.076	276.076
1.03				12	68149090	GLASS MICA TAPE	KGS	0.02058	370.440	2%	2.0%	0.0004	0.020992	377.849	377.849	377.849
1.03				13	72139190	STEEL WIRE ROD	KGS	0.16669	3000.500	2%	2.0%	0.0033	0.170028	3060.510	3,060.510	3060.510
1.03				14	79011100	ZINC INGOT	KGS	0.01334	240.040	-	0.0%	0.0000	0.013336	240.040	240.040	240.040
1.03				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			6.000	6.000	6.000
1.04	8F SM MT DS G.I.WIRE ARMOURED OFC	950	0.402	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.00832	7.904	2.5%	2.5%	0.0002	0.008528	8.102	8.102	8.102
1.04				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00007	0.067	1%	1.0%	0.0000	0.000071	0.067	0.067	0.067
1.04				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00600	5.700	2%	2.0%	0.0001	0.006120	5.814	5.814	5.814
1.04				4	39012000	HDPE COMPOUND	KGS	0.00918	8.721	5%	2.0%	0.0005	0.009639	9.157	8.895	8.895
1.04				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09023	85.714	5%	2.0%	0.0045	0.094737	90.000	87.429	87.429
1.04				6	38123990	ANTIOXIDANT	KGS	0.00188	1.786	5%	2.0%	0.0001	0.001974	1.875	1.821	1.821
1.04				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	17.857	5%	2.0%	0.0009	0.019737	18.750	18.214	18.214
1.04				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02632	25.000	5%	2.0%	0.0013	0.027632	26.250	25.500	25.500
1.04				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	16.071	5%	2.0%	0.0008	0.017763	16.875	16.393	16.393
1.04				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	8.929	5%	2.0%	0.0005	0.009868	9.375	9.107	9.107
1.04				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	14.286	5%	2.0%	0.0008	0.015789	15.000	14.571	14.571
1.04				12	68149090	GLASS MICA TAPE	KGS	0.02058	19.551	2%	2.0%	0.0004	0.020992	19.942	19.942	19.942
1.04				13	72139190	STEEL WIRE ROD	KGS	0.16669	158.360	2%	2.0%	0.0033	0.170028	161.527	161.527	161.527
1.04				14	79011100	ZINC INGOT	KGS	0.01334	12.669	-	0.0%	0.0000	0.013336	12.669	12.669	12.669
1.04				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.05	16F SM MT ECCS ARMOURED OFC	1000	0.166	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.01665	15.818	2.5%	2.5%	0.0004	0.017066	17.066	17.066	17.066
1.05				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00015	0.150	1%	1.0%	0.0000	0.000152	0.152	0.152	0.152
1.05				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	12.010	2%	2.0%	0.0002	0.012250	12.250	12.250	12.250
1.05				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.04226	42.259	5%	2.0%	0.0021	0.044372	44.372	43.104	43.104
1.05				6	38123990	ANTIOXIDANT	KGS	0.00088	0.880	5%	2.0%	0.0000	0.000924	0.924	0.898	0.898
1.05				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.00880	8.804	5%	2.0%	0.0004	0.009244	9.244	8.980	8.980
1.05				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.01233	12.326	5%	2.0%	0.0006	0.012942	12.942	12.572	12.572
1.05				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.00792	7.924	5%	2.0%	0.0004	0.008320	8.320	8.082	8.082
1.05				10	39019090	GRAFTED COPOLYMER	KGS	0.00440	4.402	5%	2.0%	0.0002	0.004622	4.622	4.490	4.490

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Calculation Sheet

1.05				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.00704	7.043	5%	2.0%	0.0004	0.007395	7.395	7.184	7.184
1.05				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.06	24F SM MT DS G.I.WIRE ARMOURED OFC	2000	0.851	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.02497	49.940	2.5%	2.5%	0.0006	0.025594	51.189	51.189	51.189
1.06				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00022	0.440	1%	1.0%	0.0000	0.000222	0.444	0.444	0.444
1.06				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	24.020	2%	2.0%	0.0002	0.012250	24.500	24.500	24.500
1.06				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09023	180.451	5%	2.0%	0.0045	0.094737	189.474	184.060	184.060
1.06				6	38123990	ANTIOXIDANT	KGS	0.00188	3.759	5%	2.0%	0.0001	0.001974	3.947	3.835	3.835
1.06				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	37.594	5%	2.0%	0.0009	0.019737	39.474	38.346	38.346
1.06				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02632	52.632	5%	2.0%	0.0013	0.027632	55.263	53.684	53.684
1.06				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	33.835	5%	2.0%	0.0008	0.017763	35.526	34.511	34.511
1.06				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	18.797	5%	2.0%	0.0005	0.009868	19.737	19.173	19.173
1.06				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	30.075	5%	2.0%	0.0008	0.015789	31.579	30.677	30.677
1.06				12	68149090	GLASS MICA TAPE	KGS	0.02058	41.160	2%	2.0%	0.0004	0.020992	41.983	41.983	41.983
1.06				13	72139190	STEEL WIRE ROD	KGS	0.16669	333.389	2%	2.0%	0.0033	0.170028	340.057	340.057	340.057
1.06				14	79011100	ZINC INGOT	KGS	0.01334	26.671	-	0.0%	0.0000	0.013336	26.671	26.671	26.671
1.06				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.06	32F SM MT DS G.I.WIRE ARMOURED OFC	1200	0.511	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.03329	39.948	2.5%	2.5%	0.0008	0.034122	40.947	40.947	40.947
1.07				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00029	0.348	1%	1.0%	0.0000	0.000293	0.351	0.351	0.351
1.07				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	14.412	2%	2.0%	0.0002	0.012250	14.700	14.700	14.700
1.07				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09023	108.271	5%	2.0%	0.0045	0.094737	113.684	110.436	110.436
1.07				6	38123990	ANTIOXIDANT	KGS	0.00188	2.256	5%	2.0%	0.0001	0.001974	2.368	2.301	2.301
1.07				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	22.556	5%	2.0%	0.0009	0.019737	23.684	23.008	23.008
1.07				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02632	31.579	5%	2.0%	0.0013	0.027632	33.158	32.211	32.211
1.07				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	20.301	5%	2.0%	0.0008	0.017763	21.316	20.707	20.707
1.07				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	11.278	5%	2.0%	0.0005	0.009868	11.842	11.504	11.504
1.07				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	18.045	5%	2.0%	0.0008	0.015789	18.947	18.406	18.406
1.07				12	68149090	GLASS MICA TAPE	KGS	0.02058	24.696	2%	2.0%	0.0004	0.020992	25.190	25.190	25.190
1.07				13	72139190	STEEL WIRE ROD	KGS	0.16669	200.033	2%	2.0%	0.0033	0.170028	204.034	204.034	204.034
1.07				14	79011100	ZINC INGOT	KGS	0.01334	16.003	-	0.0%	0.0000	0.013336	16.003	16.003	16.003
1.07				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.07	32F SM MT DS G.I.WIRE ARMOURED OFC RED	3000	1.279	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.03329	99.870	2.5%	2.5%	0.0008	0.034122	102.367	102.367	102.367
1.08				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00029	0.870	1%	1.0%	0.0000	0.000293	0.879	0.879	0.879
1.08				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	36.030	2%	2.0%	0.0002	0.012250	36.751	36.751	36.751
1.08				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09023	270.677	5%	2.0%	0.0045	0.094737	284.211	276.090	276.090
1.08				6	38123990	ANTIOXIDANT	KGS	0.00188	5.639	5%	2.0%	0.0001	0.001974	5.921	5.752	5.752
1.08				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	56.391	5%	2.0%	0.0009	0.019737	59.211	57.519	57.519
1.08				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02632	78.947	5%	2.0%	0.0013	0.027632	82.895	80.526	80.526
1.08				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	50.752	5%	2.0%	0.0008	0.017763	53.289	51.767	51.767
1.08				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	28.196	5%	2.0%	0.0005	0.009868	29.605	28.759	28.759
1.08				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	45.113	5%	2.0%	0.0008	0.015789	47.368	46.015	46.015
1.08				12	68149090	GLASS MICA TAPE	KGS	0.02058	61.740	2%	2.0%	0.0004	0.020992	62.975	62.975	62.975
1.08				13	72139190	STEEL WIRE ROD	KGS	0.16669	500.083	2%	2.0%	0.0033	0.170028	510.085	510.085	510.085
1.08				14	79011100	ZINC INGOT	KGS	0.01334	40.007	-	0.0%	0.0000	0.013336	40.007	40.007	40.007
1.08				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			2.000	2.000	2.000
1.08	48F SM MT DS G.I.WIRE ARMOURED OFC	2000	0.901	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.04994	99.880	2.5%	2.5%	0.0012	0.051189	102.377	102.377	102.377
1.09				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00044	0.880	1%	1.0%	0.0000	0.000444	0.889	0.889	0.889
1.09				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	24.020	2%	2.0%	0.0002	0.012250	24.500	24.500	24.500
1.09				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09022	180.442	5%	2.0%	0.0045	0.094732	189.464	184.050	184.050
1.09				6	38123990	ANTIOXIDANT	KGS	0.00188	3.759	5%	2.0%	0.0001	0.001974	3.947	3.834	3.834
1.09				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	37.592	5%	2.0%	0.0009	0.019736	39.472	38.344	38.344
1.09				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02631	52.629	5%	2.0%	0.0013	0.027630	55.260	53.681	53.681
1.09				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	33.833	5%	2.0%	0.0008	0.017762	35.524	34.509	34.509
1.09				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	18.796	5%	2.0%	0.0005	0.009868	19.736	19.172	19.172
1.09				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	30.074	5%	2.0%	0.0008	0.015789	31.577	30.675	30.675
1.09				12	68149090	GLASS MICA TAPE	KGS	0.02058	41.160	2%	2.0%	0.0004	0.020992	41.983	41.983	41.983
1.09				13	72139190	STEEL WIRE ROD	KGS	0.16669	333.389	2%	2.0%	0.0033	0.170028	340.057	340.057	340.057
1.09				14	79011100	ZINC INGOT	KGS	0.01334	26.671	-	0.0%	0.0000	0.013336	26.671	26.671	26.671
1.09				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.09	48F SM MT ECCS ARMOURED OFC	1000	0.169	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.04994	49.940	2.5%	2.5%	0.0012	0.051189	51.189	51.189	51.189
1.10				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00044	0.440	1%	1.0%	0.0000	0.000444	0.444	0.444	0.444
1.10				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	12.010	2%	2.0%	0.0002	0.012250	12.250	12.250	12.250
1.10				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.04226	42.259	5%	2.0%	0.0021	0.044372	44.372	43.104	43.104
1.10				6	38123990	ANTIOXIDANT	KGS	0.00088	0.880	5%	2.0%	0.0000	0.000924	0.924	0.898	0.898
1.10				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.00880	8.804	5%	2.0%	0.0004	0.009244	9.244	8.980	8.980
1.10				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.01233	12.326	5%	2.0%	0.0006	0.012942	12.942	12.572	12.572
1.10				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.00792	7.924	5%	2.0%	0.0004	0.008320	8.320	8.082	8.082
1.10				10	39019090	GRAFTED COPOLYMER	KGS	0.00440	4.402	5%	2.0%	0.0002	0.004622	4.622	4.490	4.490
1.10				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.00704	7.043	5%	2.0%	0.0004	0.007395	7.395	7.184	7.184
1.10				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.10	48F SM MT ECCS ARMOURED OFC	1000	0.843	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.00416	8.320	2.5%	2.5%	0.0001	0.004264	8.528	8.528	8.528
1.11				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00004	0.080	1%	1.0%	0.0000	0.000040	0.081	0.081	0.081
1.11				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00300	6.000	2%	2.0%	0.0001	0.003060	6.120	6.120	6.120
1.11				4	39012000	HDPE COMPOUND	KGS	0.01377	27.540	5%	2.0%	0.0007	0.014459	28.917	28.091	28.091
1.11																

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Calculation Sheet

1.11				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09023	180.451	5%	2.0%	0.0045	0.094737	189.474	184.060	184.060
1.11				6	38123990	ANTIOXIDANT	KGS	0.00188	3.759	5%	2.0%	0.0001	0.001974	3.947	3.835	3.835
1.11				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	37.594	5%	2.0%	0.0009	0.019737	39.474	38.346	38.346
1.11	4F SM MT DS G.I.WIRE ARMOURED OFC	2000		8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02632	52.632	5%	2.0%	0.0013	0.027632	55.263	53.684	53.684
1.11				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	33.835	5%	2.0%	0.0008	0.017763	35.526	34.511	34.511
1.11				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	18.797	5%	2.0%	0.0005	0.009868	19.737	19.173	19.173
1.11				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	30.075	5%	2.0%	0.0008	0.015789	31.579	30.677	30.677
1.11				12	68149090	GLASS MICA TAPE	KGS	0.02058	41.160	2%	2.0%	0.0004	0.020992	41.983	41.983	41.983
1.11				13	72139190	STEEL WIRE ROD	KGS	0.16669	333.389	2%	2.0%	0.0033	0.170028	340.057	340.057	340.057
1.11				14	79011100	ZINC INGOT	KGS	0.01334	26.671	-	0.0%	0.0000	0.013336	26.671	26.671	26.671
1.11				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.12			0.163	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.00416	4.160	2.5%	2.5%	0.0001	0.004264	4.264	4.264	4.264
1.12				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00004	0.040	1%	1.0%	0.0000	0.000040	0.040	0.040	0.040
1.12				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00300	3.000	2%	2.0%	0.0001	0.003060	3.060	3.060	3.060
1.12				4	39012000	HDPE COMPOUND	KGS	0.01377	13.770	5%	2.0%	0.0007	0.014459	14.459	14.045	14.045
1.12				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.04226	42.259	5%	2.0%	0.0021	0.044372	44.372	43.104	43.104
1.12	4F SM MT ECCS ARMOURED OFC	1000		6	38123990	ANTIOXIDANT	KGS	0.00088	0.880	5%	2.0%	0.0000	0.000924	0.924	0.898	0.898
1.12				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.00880	8.804	5%	2.0%	0.0004	0.009244	9.244	8.980	8.980
1.12				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.01233	12.326	5%	2.0%	0.0006	0.012942	12.942	12.572	12.572
1.12				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.00792	7.924	5%	2.0%	0.0004	0.008320	8.320	8.082	8.082
1.12				10	39019090	GRAFTED COPOLYMER	KGS	0.00440	4.402	5%	2.0%	0.0002	0.004622	4.622	4.490	4.490
1.12				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.00704	7.043	5%	2.0%	0.0004	0.007395	7.395	7.184	7.184
1.12				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.13			0.480	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.06658	66.580	2.5%	2.5%	0.0017	0.068245	68.245	68.245	68.245
1.13				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00059	0.590	1%	1.0%	0.0000	0.000596	0.596	0.596	0.596
1.13				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	12.010	2%	2.0%	0.0002	0.012250	12.250	12.250	12.250
1.13				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09022	90.221	5%	2.0%	0.0045	0.094732	94.732	92.025	92.025
1.13				6	38123990	ANTIOXIDANT	KGS	0.00188	1.880	5%	2.0%	0.0001	0.001974	1.974	1.917	1.917
1.13				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	18.796	5%	2.0%	0.0009	0.019736	19.736	19.172	19.172
1.13	64F SM MT DS G.I.WIRE ARMOURED OFC	1000		8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02631	26.314	5%	2.0%	0.0013	0.027630	27.630	26.841	26.841
1.13				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	16.916	5%	2.0%	0.0008	0.017762	17.762	17.255	17.255
1.13				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	9.398	5%	2.0%	0.0005	0.009868	9.868	9.586	9.586
1.13				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	15.037	5%	2.0%	0.0008	0.015789	15.789	15.338	15.338
1.13				12	68149090	GLASS MICA TAPE	KGS	0.02058	20.580	2%	2.0%	0.0004	0.020992	20.992	20.992	20.992
1.13				13	72139190	STEEL WIRE ROD	KGS	0.16669	166.694	2%	2.0%	0.0033	0.170028	170.028	170.028	170.028
1.13				14	79011100	ZINC INGOT	KGS	0.01334	13.336	-	0.0%	0.0000	0.013336	13.336	13.336	13.336
1.11				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.14			0.846	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.00832	16.640	2.5%	2.5%	0.0002	0.008528	17.056	17.056	17.056
1.14				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00007	0.140	1%	1.0%	0.0000	0.000071	0.141	0.141	0.141
1.14				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00600	12.000	2%	2.0%	0.0001	0.006120	12.240	12.240	12.240
1.14				4	39012000	HDPE COMPOUND	KGS	0.00918	18.360	5%	2.0%	0.0005	0.009639	19.278	18.727	18.727
1.14				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09023	180.451	5%	2.0%	0.0045	0.094737	189.474	184.060	184.060
1.14				6	38123990	ANTIOXIDANT	KGS	0.00188	3.759	5%	2.0%	0.0001	0.001974	3.947	3.835	3.835
1.14				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	37.594	5%	2.0%	0.0009	0.019737	39.474	38.346	38.346
1.14	8F SM MT DS G.I.WIRE ARMOURED OFC	2000		8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02632	52.632	5%	2.0%	0.0013	0.027632	55.263	53.684	53.684
1.14				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	33.835	5%	2.0%	0.0008	0.017763	35.526	34.511	34.511
1.14				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	18.797	5%	2.0%	0.0005	0.009868	19.737	19.173	19.173
1.14				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	30.075	5%	2.0%	0.0008	0.015789	31.579	30.677	30.677
1.14				12	68149090	GLASS MICA TAPE	KGS	0.02058	41.160	2%	2.0%	0.0004	0.020992	41.983	41.983	41.983
1.14				13	72139190	STEEL WIRE ROD	KGS	0.16669	333.389	2%	2.0%	0.0033	0.170028	340.057	340.057	340.057
1.14				14	79011100	ZINC INGOT	KGS	0.01334	26.671	-	0.0%	0.0000	0.013336	26.671	26.671	26.671
1.14				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.15			0.164	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.00832	8.320	2.5%	2.5%	0.0002	0.008528	8.528	8.528	8.528
1.15				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00007	0.070	1%	1.0%	0.0000	0.000071	0.071	0.071	0.071
1.15				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00600	6.000	2%	2.0%	0.0001	0.006120	6.120	6.120	6.120
1.15				4	39012000	HDPE COMPOUND	KGS	0.00918	9.180	5%	2.0%	0.0005	0.009639	9.639	9.364	9.364
1.15				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.04226	42.259	5%	2.0%	0.0021	0.044372	44.372	43.104	43.104
1.15	8F SM MT ECCS ARMOURED OFC	1000		6	38123990	ANTIOXIDANT	KGS	0.00088	0.880	5%	2.0%	0.0000	0.000924	0.924	0.898	0.898
1.15				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.00880	8.804	5%	2.0%	0.0004	0.009244	9.244	8.980	8.980
1.15				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.01233	12.326	5%	2.0%	0.0006	0.012942	12.942	12.572	12.572
1.15				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.00792	7.924	5%	2.0%	0.0004	0.008320	8.320	8.082	8.082
1.15				10	39019090	GRAFTED COPOLYMER	KGS	0.00440	4.402	5%	2.0%	0.0002	0.004622	4.622	4.490	4.490
1.15				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.00704	7.043	5%	2.0%	0.0004	0.007395	7.395	7.184	7.184
1.15				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.16			0.424	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.01248	12.480	2.5%	2.5%	0.0003	0.012792	12.792	12.792	12.792
1.16				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00011	0.110	1%	1.0%	0.0000	0.000111	0.111	0.111	0.111
1.16				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00901	9.010	2%	2.0%	0.0002	0.009190	9.190	9.190	9.190
1.16				4	39012000	HDPE COMPOUND	KGS	0.00459	4.590	5%	2.0%	0.0002	0.004820	4.820	4.682	4.682
1.16				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09022	90.221	5%	2.0%	0.0045	0.094732	94.732	92.025	92.025
1.16				6	38123990	ANTIOXIDANT	KGS	0.00188	1.880	5%	2.0%	0.0001	0.001974	1.974	1.917	1.917
1.16				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	18.796	5%	2.0%	0.0009	0.019736	19.736	19.172	19.172
1.16	12F SM MT DS G.I. WIRE ARMOURED OFC RED	1000		8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02631	26.314	5%	2.0%	0.0013	0.027630	27.630	26.841	26.841
1.16				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	16.916	5%	2.0%	0.0008	0.017762	17.762	17.255	17.255

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Calculation Sheet

1.16				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	9.398	5%	2.0%	0.0005	0.009868	9.868	9.586	9.586
1.16				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	15.037	5%	2.0%	0.0008	0.015789	15.789	15.338	15.338
1.14				12	68149090	GLASS MICA TAPE	KGS	0.02058	20.580	2%	2.0%	0.0004	0.020992	20.992	20.992	20.992
1.14				13	72139190	STEEL WIRE ROD	KGS	0.16669	166.694	2%	2.0%	0.0033	0.170028	170.028	170.028	170.028
1.14				14	79011100	ZINC INGOT	KGS	0.01334	13.336	-	0.0%	0.0000	0.013336	13.336	13.336	13.336
1.16				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			1.000	1.000	1.000
1.17	16F SM MT DS G.I.WIRE ARMOURED OFC RED	6000	2.550	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.01665	99.900	2.5%	2.5%	0.0004	0.017066	102.398	102.398	102.398
1.17				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00015	0.900	1%	1.0%	0.0000	0.000152	0.909	0.909	0.909
1.17				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	72.060	2%	2.0%	0.0002	0.012250	73.501	73.501	73.501
1.17				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09022	541.325	5%	2.0%	0.0045	0.094732	568.391	552.151	552.151
1.17				6	38123990	ANTIOXIDANT	KGS	0.00188	11.278	5%	2.0%	0.0001	0.001974	11.841	11.503	11.503
1.17				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	112.776	5%	2.0%	0.0009	0.019736	118.415	115.032	115.032
1.17				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02631	157.886	5%	2.0%	0.0013	0.027630	165.781	161.044	161.044
1.17				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	101.498	5%	2.0%	0.0008	0.017762	106.573	103.528	103.528
1.17				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	56.388	5%	2.0%	0.0005	0.009868	59.207	57.516	57.516
1.17				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	90.221	5%	2.0%	0.0008	0.015789	94.732	92.025	92.025
1.17				12	68149090	GLASS MICA TAPE	KGS	0.02058	123.480	2%	2.0%	0.0004	0.020992	125.950	125.950	125.950
1.17				13	72139190	STEEL WIRE ROD	KGS	0.16669	1000.167	2%	2.0%	0.0033	0.170028	1020.170	1,020.170	1020.170
1.17				14	79011100	ZINC INGOT	KGS	0.01334	80.013	-	0.0%	0.0000	0.013336	80.013	80.013	80.013
1.17				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			4.000	4.000	4.000
1.18	24F SM MT DS G.I.WIRE ARMOURED OFC RED	4000	1.702	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.02497	99.880	2.5%	2.5%	0.0006	0.025594	102.377	102.377	102.377
1.18				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00022	0.880	1%	1.0%	0.0000	0.000222	0.889	0.889	0.889
1.18				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	48.040	2%	2.0%	0.0002	0.012250	49.001	49.001	49.001
1.18				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09022	360.883	5%	2.0%	0.0045	0.094732	378.927	368.101	368.101
1.18				6	38123990	ANTIOXIDANT	KGS	0.00188	7.518	5%	2.0%	0.0001	0.001974	7.894	7.669	7.669
1.18				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	75.184	5%	2.0%	0.0009	0.019736	78.943	76.688	76.688
1.18				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02631	105.258	5%	2.0%	0.0013	0.027630	110.520	107.363	107.363
1.18				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	67.666	5%	2.0%	0.0008	0.017762	71.049	69.019	69.019
1.18				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	37.592	5%	2.0%	0.0005	0.009868	39.472	38.344	38.344
1.18				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	60.147	5%	2.0%	0.0008	0.015789	63.155	61.350	61.350
1.18				12	68149090	GLASS MICA TAPE	KGS	0.02058	82.320	2%	2.0%	0.0004	0.020992	83.966	83.966	83.966
1.18				13	72139190	STEEL WIRE ROD	KGS	0.16669	666.778	2%	2.0%	0.0033	0.170028	680.113	680.113	680.113
1.18				14	79011100	ZINC INGOT	KGS	0.01334	53.342	-	0.0%	0.0000	0.013336	53.342	53.342	53.342
1.18				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			2.000	2.000	2.000
1.19	48F SM MT DS G.I.WIRE ARMOURED OFC RED	6000	2.744	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.04994	299.640	2.5%	2.5%	0.0012	0.051189	307.131	307.131	307.131
1.19				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00044	2.640	1%	1.0%	0.0000	0.000444	2.666	2.666	2.666
1.19				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	72.060	2%	2.0%	0.0002	0.012250	73.501	73.501	73.501
1.19				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09022	541.325	5%	2.0%	0.0045	0.094732	568.391	552.151	552.151
1.19				6	38123990	ANTIOXIDANT	KGS	0.00188	11.278	5%	2.0%	0.0001	0.001974	11.841	11.503	11.503
1.19				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	112.776	5%	2.0%	0.0009	0.019736	118.415	115.032	115.032
1.19				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02631	157.886	5%	2.0%	0.0013	0.027630	165.781	161.044	161.044
1.19				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	101.498	5%	2.0%	0.0008	0.017762	106.573	103.528	103.528
1.19				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	56.388	5%	2.0%	0.0005	0.009868	59.207	57.516	57.516
1.19				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	90.221	5%	2.0%	0.0008	0.015789	94.732	92.025	92.025
1.19				12	68149090	GLASS MICA TAPE	KGS	0.02058	123.480	2%	2.0%	0.0004	0.020992	125.950	125.950	125.950
1.19				13	72139190	STEEL WIRE ROD	KGS	0.16669	1000.167	2%	2.0%	0.0033	0.170028	1020.170	1,020.170	1020.170

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100618/2020/IPHW

AA NO. 0310830021

Calculation Sheet

1.19				14	79011100	ZINC INGOT	KGS	0.01334	80.013	-	0.0%	0.0000	0.013336	80.013	80.013
1.19				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			3.000	3.000
1.20	4F SM MT DS G.1.WIRE ARMOURED OFC	6000	2.530	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.00416	24.960	2.5%	2.5%	0.0001	0.004264	25.584	25.584
1.20				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00004	0.240	1%	1.0%	0.0000	0.000040	0.242	0.242
1.20				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00300	18.000	2%	2.0%	0.0001	0.003060	18.360	18.360
1.20				4	39012000	HDPE COMPOUND	KGS	0.01377	82.620	5%	2.0%	0.0007	0.014459	86.751	84.272
1.20				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.09023	541.354	5%	2.0%	0.0045	0.094737	568.421	552.181
1.20				6	38123990	ANTIOXIDANT	KGS	0.00188	11.278	5%	2.0%	0.0001	0.001974	11.842	11.504
1.20				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01880	112.782	5%	2.0%	0.0009	0.019737	118.421	115.038
1.20				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.02632	157.895	5%	2.0%	0.0013	0.027632	165.790	161.053
1.20				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01692	101.504	5%	2.0%	0.0008	0.017763	106.579	103.534
1.20				10	39019090	GRAFTED COPOLYMER	KGS	0.00940	56.391	5%	2.0%	0.0005	0.009868	59.211	57.519
1.20				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.01504	90.226	5%	2.0%	0.0008	0.015789	94.737	92.030
1.20				12	68149090	GLASS MICA TAPE	KGS	0.02058	123.480	2%	2.0%	0.0004	0.020992	125.950	125.950
1.20				13	72139190	STEEL WIRE ROD	KGS	0.16669	1000.167	2%	2.0%	0.0033	0.170028	1020.170	1020.170
1.20				14	79011100	ZINC INGOT	KGS	0.01334	80.013	-	0.0%	0.0000	0.013336	80.013	80.013
1.20				15	44151000	WOODEN CABLE DRUM	NO.				On net to net basis with Nil wastage			5.000	5.000
1.21	64F SM MT DS G.1.WIRE ARMOURED OFC RED	17000	7.831	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KM	0.06658	1131.860	2.5%	2.5%	0.0017	0.068245	1160.157	1160.157
1.21				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00059	10.030	1%	1.0%	0.0000	0.000596	10.130	10.130
1.21				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.01201	204.170	2%	2.0%	0.0002	0.012250	208.253	208.253
1.21				4	39012000	HDPE COMPOUND	KGS	0.09022	1533.754	5%	2.0%	0.0045	0.094732	1610.441	1564.429
1.21				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.00188	31.953	5%	2.0%	0.0001	0.001974	33.551	32.592
1.21				6	38123990	ANTIOXIDANT	KGS	0.01880	319.532	5%	2.0%	0.0009	0.019736	335.509	325.923
1.21				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.02631	447.345	5%	2.0%	0.0013	0.027630	469.712	456.292
1.21				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.01692	287.579	5%	2.0%	0.0008	0.017762	301.958	293.330
1.21				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.00940	159.766	5%	2.0%	0.0005	0.009868	167.754	162.961
1.21				10	39019090	GRAFTED COPOLYMER	KGS	0.01504	255.626	5%	2.0%	0.0008	0.015789	268.407	260.738
1.21				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.02058	349.860	2%	2.0%	0.0004	0.020992	356.857	356.857
1.21				12	68149090	GLASS MICA TAPE	KGS	0.16669	2833.806	2%	2.0%	0.0033	0.170028	2890.482	2890.482
1.21				13	72139190	STEEL WIRE ROD	KGS	0.01334	226.704	-	0.0%	0.0000	0.013336	226.704	226.704
1.21				14	79011100	ZINC INGOT	NO.				On net to net basis with Nil wastage			10.000	10.000
1.21				15	44151000	WOODEN CABLE DRUM	KM	0.00832	42.016	2.5%	2.5%	0.0002	0.008528	43.066	43.066
1.22	8F SM MT DS G.1.WIRE ARMOURED OFC RED	5050	2.135	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KGS	0.00007	0.354	1%	1.0%	0.0000	0.000071	0.357	0.357
1.22				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.00600	30.300	2%	2.0%	0.0001	0.006120	30.906	30.906
1.22				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.00918	46.359	5%	2.0%	0.0005	0.009639	48.677	47.286
1.22				4	39012000	HDPE COMPOUND	KGS	0.09023	455.639	5%	2.0%	0.0045	0.094737	478.421	464.752
1.22				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.00188	9.492	5%	2.0%	0.0001	0.001974	9.967	9.682
1.22				6	38123990	ANTIOXIDANT	KGS	0.01880	94.925	5%	2.0%	0.0009	0.019737	99.671	96.823
1.22				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.02632	132.895	5%	2.0%	0.0013	0.027632	139.540	135.553
1.22				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.01692	85.432	5%	2.0%	0.0008	0.017763	89.704	87.141
1.22				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.00940	47.462	5%	2.0%	0.0005	0.009868	49.836	48.412
1.22				10	39019090	GRAFTED COPOLYMER	KGS	0.01504	75.940	5%	2.0%	0.0008	0.015789	79.737	77.459
1.22				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.02058	103.929	2%	2.0%	0.0004	0.020992	106.008	106.008
1.22				12	68149090	GLASS MICA TAPE	KGS	0.16669	841.807	2%	2.0%	0.0033	0.170028	858.643	858.643
1.22				13	72139190	STEEL WIRE ROD	KGS	0.01334	67.345	-	0.0%	0.0000	0.013336	67.345	67.345
1.22				14	79011100	ZINC INGOT	NO.				On net to net basis with Nil wastage			4.000	4.000
1.22				15	44151000	WOODEN CABLE DRUM	KM	0.09988	1598.016	2.5%	2.5%	0.0025	0.102373	1637.966	1637.966
1.22	96F SM MT DS G.1.WIRE ARMOURED OFC RED	16000	9.204	1	90011000	SINGLEMODE OPTICAL FIBER G652D	KGS	0.00088	14.080	1%	1.0%	0.0000	0.000889	14.221	14.221
1.23				2	32151990	COLORING INK FOR OPTICAL FIBER	KGS	0.01801	288.160	2%	2.0%	0.0004	0.018370	293.923	293.923
1.23				3	39079990	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS	0.10364	1658.189	5%	2.0%	0.0052	0.108819	1741.098	1691.353
1.23				4	39012000	HDPE COMPOUND	KGS	0.00216	34.546	5%	2.0%	0.0001	0.002267	36.273	35.237
1.23				5	28183000	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS	0.02159	345.456	5%	2.0%	0.0011	0.022671	362.729	352.365
1.23				6	38123990	ANTIOXIDANT	KGS	0.03023	483.638	5%	2.0%	0.0015	0.031739	507.820	493.311
1.23				7	28161010	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS	0.01943	310.910	5%	2.0%	0.0010	0.020403	326.456	317.129
1.23				8	39013000	ETHYLENE VINYL ACETATE	KGS	0.01080	172.728	5%	2.0%	0.0005	0.011335	181.364	176.183
1.23				9	39019090	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS	0.01727	276.365	5%	2.0%	0.0009	0.018136	290.183	281.892
1.23				10	39019090	GRAFTED COPOLYMER	KGS	0.02573	411.680	2%	2.0%	0.0005	0.026245	419.914	419.914
1.23				11	39019090	POLYOLEFIN ELASTOMER	KGS	0.19448	3111.704	2%	2.0%	0.0039	0.198371	3173.938	3173.938
1.23				12	68149090	GLASS MICA TAPE	KGS	0.01556	248.936	-	0.0%	0.0000	0.015559	248.936	248.936
1.23				13	72139190	STEEL WIRE ROD	NO.				On net to net basis with Nil wastage			9.000	9.000
1.23				14	79011100	ZINC INGOT									
1.23				15	44151000	WOODEN CABLE DRUM									
	Total Export Quantity	100200													

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AA NO. 0310830021
Calculation Sheet

Sr. No.	Import Item	UOM		Total Quantity Sought	Total Recommended Quantity
1	SINGLEMODE OPTICAL FIBER G652D	KM		4374.673	4374.673
2	COLORING INK FOR OPTICAL FIBER	KGS		38.055	38.055
3	PBT COMPOUND (POLYBUTYLENE TEREPHTHALATE)	KGS		1178.326	1178.326
4	HDPE COMPOUND	KGS		231.336	224.726
5	ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO)	KGS		9516.202	9244.311
6	ANTIOXIDANT	KGS		198.254	192.590
7	MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)	KGS		1982.542	1925.898
8	ETHYLENE VINYL ACETATE	KGS		2775.559	2696.257
9	ETHYLENE ACRYLIC ESTER CO POLYMER	KGS		1784.288	1733.308
10	GRAFTED COPOLYMER	KGS		991.271	962.949
11	POLYOLEFIN ELASTOMER	KGS		1586.034	1540.718
12	GLASS MICA TAPE	KGS		2103.440	2103.440
13	STEEL WIRE ROD	KGS		16810.210	16810.210
14	ZINC INGOT	KGS		1318.448	1318.448
15	WOODEN CABLE DRUM	NO.		59.000	On net to net basis with NIL wastage

Offline – Sl. No 4

4.i

SL.NO.	Export part number	Export part n	Raw material	Raw material specification	Raw material weight in grams for 1 no.	Finished Product weight in grams per 1 No.	Scrap generated in grams	Wastage %
1	L2211-1132-501	EL. ENCODER HOUSING	Aluminium	6061 -T651	100	10	90	900
2	L2212-1061-501	GIMBAL ELECT. UNIT BASE	Aluminium	6061 -T651	1306	93	1213	1305
3	353090-7001	POWER SUPPLY COVER COLA-HM	Aluminium	6061 -T651	1248	132	1116	845
4	1093H290-002	ADAPTOR PANEL	Aluminium	6061 -T651	1132	127	1005	791
5	1094A670-002	WBR FRAME BOTTOM	Aluminium	6061 -T651	231	21	210	999
6	30P141223700-001	FITTING FR 46 RHS	Aluminium	7050-T7451	644	41	603	1470
7	30P312441200-001	BEAM NLG BAY STA 3768 - 4018	Aluminium	7075 T7351	1729	200	1529	765
8	30P312441300-001	FITTING CABLE SUPPORT STA 3533	Aluminium	7075 T7351	3648	91	3557	3909
9	30P312510601-002	INTERCOSTAL STA	Aluminium	7075 T7351	6353	294	6059	2061
10	30P312510601-002	INTERCOSTAL STA	Aluminium	7075 T7351	6353	294	6059	2061
11	30340000001	MAIN COVER	Aluminium	6061 T651	643	65	578	889
12	MAIN BODY - Part No : 030330000001& OPTICAL BENCH	MAIN BODY - Part No : 030330000001& OPTICAL BENCH	Aluminium	6061 T651	123	13	110	850
13	30390000002	MAIN BODY PICATINNY	Aluminium	6061 T651	158	21	137	651
14	30330000001	MAIN BODY	Aluminium	6061 T651	123	13	110	850
15	30399000001	ADAPTER CLOSING BAR	Aluminium	7075 T651	80	8	72	900
16	30P312421201-002	DOUBLER NLG B/H STA 3103	Aluminium	2024-T3	389	130	259	199
17	L2211-1322 - 501	GIMBAL BASE	Aluminium	6061 T651	4360	180	4180	2322

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18	L2211-1373 - 001	AZ GEAR	Aluminium	7075 T651	200	20	180	900
19	30P312441300 001	FITTING CABLE SUPPORT STA 3533	Aluminium	7075 T7351	3648	91	3557	3909
20	30P312441200 001	BEAM NLG BAY STA 3768 - 4018	Aluminium	7075 T7351	1729	200	1529	765
21	30P141223700 001	FITTING FR 46 RHS	Aluminium	7050 T7451	644	41	603	1470
22	L 2211 - 1365 - 001	CAP	Stainless Stee	AISI303	4	1	3	302
23	L2211-1311 001	HINGE	Stainless Stee	15-5ph	897	85	812	956
24	L 2211-1319 001	NUT	Stainless Stee	15-5ph	16	1	15	1521
25	30330000001	MAIN BODY	Aluminium	6061 T651	123	13	110	850
26	30331000001	OPTICAL BENCH	Aluminium	6061 T651	126	14	112	799
27	30330000001	MAIN BODY	Aluminium	6061 T651	123	13	110	850
28	30399000001	ADAPTER CLOSING BAR	Aluminium	7075 T651	64	8	56	700
29	L 2211 - 1311 - 001	HINGE	Stainless Stee	15-5ph	897	85	812	956
30	L2211-1317 001	EL. MOTOR BEARING CARRIER	Stainless Stee	15-5ph	45	6	39	643
31	L 2211 - 1365 - 001	CAP	Stainless Stee	AISI303	4	1	3	302
32	L2211-1322 - 501	GIMBAL BASE	Aluminium	6061 T651	4360	180	4180	2322
33	L2211-1373 - 001	AZ GEAR	Aluminium	7075 T651	200	20	180	900
34	RACK ACTUATOR - NEW - Part No : C24M4007AD and TRAY HOLDER - Part No : C27A0009A	RACK ACTUATOR - NEW - Part No : C24M4007AD and TRAY HOLDER - Part No : C27A0009A	Aluminium	6061 T651	58	2	56	2798
35	C24M4013A	FOCUS SPRING HOLDER	Aluminium	6061 T651	53	4	49	1237
36	C25A0022A	PRM DOOR	Aluminium	2024 T3	32	3	29	955
37	C25A0049B	BATTERY LOWER TRACK	Aluminium	6061 T651	139	23	116	506
38	C25A0048A	BATTERY UPPER TRACK	Aluminium	6061 T651	97	3	94	3134
39	C24M3012A	FOCUS BRACKET 2	Aluminium	6061 T651	17	1	16	1552

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40	AP BRACKET- Part No : C25A0098A and MSL CONN. LOCKER - Part No : C23A0019A	AP BRACKET- Part No : C25A0098A and MSL CONN. LOCKER Part No : C23A0019A	Aluminium	6061 T651	80	3	77	2575
41	C25A0025A	DOOR OPENER	Stainless Stee	304L	51	10	41	410
42	C24M2007A	OD DISK	Stainless Stee	304L	9	2	7	359
43	BB1M5001B	ADAPTOR KB	Aluminium	6061 T651	657	124	533	430
44	C25A0005B	C25AP Anti roll pin	Stainless Stee	15-5ph	32	3	29	958
45	L2211-1131-501	EL.MOTOR HOUSING	Aluminium	6061 T651	339	36	303	843
46	L2220-1220-503	CHASSIS BASE POSTERIOR SIDE	Aluminium	6061 T651	2593	282	2311	820
47	L2220-1220-503	CHASSIS BASE POSTERIOR SIDE	Aluminium	6061 T651	2271	282	1989	705
48	L2220-1240-501	CHASSIS TRANSMITTER SUPPORT BEAM	Aluminium	6061 T651	1970	546	1424	261
49	L2220-1235-501	CHASSIS SEM SUPPORT BEAM	Aluminium	6061 T651	5569	416	5153	1239
50	L2222-2112-501	IFS - 2 COVER	Aluminium	6061 T651	6439	317	6122	1931
51	L2222-2011-501	SEM-2 COVER ASSY	Aluminium	6061 T651	3600	233	3367	1445
52	L2211-1120-501	STRUCTURE BASE ASSY	Aluminium	6061 T651	5750	209	5541	2651
53	L2211-1159-003	RG HOUSING	Stainless Stee	15-5ph	1006	93	913	982
54	L2211-1118-001	WASHER	Stainless Stee	303	15	1	14	1419
55	L2211-1142-001	A/ MOTOR HOUSING	Stainless Stee	303	1231	72	1159	1609
56	L2211-1141-001	PINION EXTERNAL AXIS	Stainless Stee	303	593	54	539	997
57	L2211-1309-001	A/ BALANCE WEIGHT	Tungsten	B777	427	72	355	493
58	BB1M5001B	ADAPTOR KB	Aluminium	6061 T651	657	124	533	430

4.iv

59	L2211-1309 001	AZ BALANCE WEIGHT	Tungsten	B777	427	72	355	493
60	30P141223700 001	FITTING FR 46 RHS	Aluminium	7050-T7451	644	41	603	1470
61	30P312441200 001	BEAM NLG BAY STA 3768 - 4018	Aluminium	7075 T7351	1729	200	1529	765
62	30P312441300 001	FITTING CABLE SUPPORT STA 3533	Aluminium	7075 T7351	3648	91	3557	3909
63	30P312421201 002	DOUBLER NLG B/H STA 3103	Aluminium	2024-T3	389	130	259	199
64	L2211-1311 001	HINGE	Stainless Stee	15-5ph	897	85	812	956
65	L2211-1317 001	EL . MOTOR BEARING CARRIER	Stainless Stee	15-5ph	45	6	39	643
66	L2211-1322 501	GIMBAL BASE	Aluminium	6061 T6511	4360	180	4180	2322
67	L2211-1373 001	AZ GEAR	Aluminium	7075 T651	200	20	180	900
68	C30C0001A	OUTER INSERT	Aluminium	6061 T651	1207	60	1147	1912
69	HANDLE BASE - Part No : C30C0118A DESICCANT CHAMBER - Part No : C30C0111B	HANDLE BASE - Part No : C30C0118A DESICCANT CHAMBER Part No : C30C0111B	Aluminium	6061 T651	514	13	501	3857
70	C30C0101C	REAR RING	Aluminium	6061 T651	915	146	769	527
71	FORWARD C.L.U BASE - Part No : C30C0117C REAR C.L.U BASE - Part No :C30C0116C	FORWARD C.L.U BASE Part No : C30C0117C REAR C.L.U BASE - Part No :C30C0116C	Aluminium	6061 T651	154	17	137	808
72	C30C0115A	GAS FEEDING BASE	Aluminium	6061 T651	139	15	124	829
73	C23B3001C	PSU CARDS FRAME	Aluminium	6061 T651	1440	65	1375	2116
74	L2211-1309 001	AZ BALANCE WEIGHT	Tungsten	B777	427	72	355	493

4.V

75	BATTERY SUPPORT - Part No : C27A0081B HARNESS LIMITER - Part No : C30JA411A	BATTERY SUPPORT - Part No : C27A0081B HARNESS LIMITER - Part No : C30JA411A	Aluminium	6061 T651	441	14	427	3047
76	L 2211 - 1311 - 001	HINGE	Stainless Stee	15-5ph	897	85	812	956
77	L2211-1322 - 501	GIMBAL BASE	Aluminium	6061 T651	4103	180	3923	2180
78	L2211-1309-001	AZ BALANCE WEIGHT	Tungsten	B777	427	72	355	493
79	C23A0031A	ANTI ROLL PIN	Stainless Stee	15-5ph	32	3	29	955
80	C23A0085A	BATTERY LOCK BASE	Stainless Stee	15-5ph	305	13	292	2245
81	C27A0171A	GPS ANTENNA ADAPTER	Aluminium	6061 T651	26	3	23	765
82	C23A0025B	TRIPOD INTERFACE	Aluminium	7075 T651	1792	190	1602	843
83	BB1M5001B	ADAPTOR - KB	Aluminium	6061 T651	657	124	533	430
84	C25JH552A	VESSEL	Aluminium	6061 T651	7130	757.6	6372	841

As unit is 100% EoU no recovery for scrap has been undertaken and calculations have been done on the basis of information provided by unit

File No.P-47011/60/2019-TSW

Offline-(11) 816 / 1-21

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s ISGEC Heavy Engineering Limited- A.A No. 0510394195 dated.11.05.2015
Reference: - DGFT F. No. 01/80/050/00076/AM-19/DES-1

DGFT(DES-1) may kindly refer to their e-mail dated 1st June 2020 forwarding the firm's application for the enhancement in the quantity of welding consumables for welding of forgings like forged Shell etc., as per the thickness criteria.

Firm's application has been examined in this office and based on the justification furnished by them it is recommended that the earlier ratified norms for the above A.A. may be modified as under:

1. Quantity of import items at Sl.No.26 to 31 put together may be allowed as 7000 Kgs.
2. Quantity of import item at Sl.No.32 may be allowed as 7000 Kgs.
3. Quantity of import items at Sl.No.34 & 35 put may be allowed as 7000 Kgs.

Earlier the welding consumables for welding of forgings were allowed as 1% of their weight. But as the welding of forgings in this case like forged Shell etc. is at par with welding of steel plates, now the quantity of welding consumables for welding of forgings is being recommended based on the thickness of forgings to be welded .

Norms Committee may take a view.

10/06/20

(S.K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/60/2019-TSW dated 10 .06.2020